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**Compliance Status of
Consent to Operate
(CTO) of SECL,
Sohagpur Area Mines**

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Condition Compliance of Consent to Operate of
Amlai OC Sec "B" Mine

Consent No:AW-56225 Validity : 30.06.2023.

S.N.	CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974	Compliance																												
1.	The daily quantity of trade effluent at out fall of the unit shall be 1200KL, and the daily quantity of sewage from the unit shall not exceed 7.000 KLD	Agreed. Only mine water is extracted for dewatering purpose. The mine water is settled in mine sumps and surface settling tanks before discharging it to the surface water bodies.																												
2.	<p>Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards-</p> <table border="0" style="width: 100%;"> <tr> <td style="width: 30%;">pH</td> <td style="width: 30%;">Between</td> <td style="width: 30%;">5.5 – 9.0</td> <td style="width: 10%;"></td> </tr> <tr> <td>Suspended Solids</td> <td>Not to exceed</td> <td>100</td> <td>mg/l.</td> </tr> <tr> <td>BOD 3 Days 270C</td> <td>Not to exceed</td> <td>30</td> <td>mg/l.</td> </tr> <tr> <td>COD</td> <td>Not to exceed</td> <td>250</td> <td>mg/l.</td> </tr> <tr> <td>Oil and grease</td> <td>Not to exceed</td> <td>10</td> <td>mg/l</td> </tr> <tr> <td>TDS</td> <td>Not to exceed</td> <td>2100</td> <td>mg/l.</td> </tr> <tr> <td>Chlorides</td> <td>Not to exceed</td> <td>1000</td> <td>mg/l</td> </tr> </table> <p><i>For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.</i></p>	pH	Between	5.5 – 9.0		Suspended Solids	Not to exceed	100	mg/l.	BOD 3 Days 270C	Not to exceed	30	mg/l.	COD	Not to exceed	250	mg/l.	Oil and grease	Not to exceed	10	mg/l	TDS	Not to exceed	2100	mg/l.	Chlorides	Not to exceed	1000	mg/l	Complied, mine water is being settled in the mine sump and surface settling tank properly before discharging it to the natural water body. The effluent water from workshop is treated in oil and grease trap and then reutilized for HEMM Washing. Regular monitoring of the mine water is also being done. All the parameters are well within the permissible limit.
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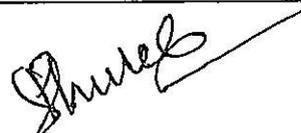
	PO4-P 2mg/L	Not to be exceeded	961																		
4.	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.		The effluent water from workshop is being treated in the oil and grease trap system installed at the mine of Capacity 10 KL. After treatment the water is being used again for washing of HEMM. No effluent water is being discharged outside the mine premise.																		
5.	Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.		Agreed																		
6.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent		Complied.																		
7.	The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area		Agreed																		
8.	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.		Agreed																		
9.	Compilation of Monitoring i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used. iii. The applicant shall take samples and measurement to meet the monthly requirements		<table border="1"> <thead> <tr> <th>S</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R : 1996, Electrometric Method</td> </tr> <tr> <td>2</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric Method</td> </tr> <tr> <td>3</td> <td>COD</td> <td>APHA, 22nd Edition, 5220B, open Reflux, Titration Method</td> </tr> <tr> <td>4</td> <td>Oil & grease</td> <td>IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric</td> </tr> <tr> <td>5</td> <td>BOD (3 days, 27°C)</td> <td>IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C</td> </tr> </tbody> </table> <p>Regular monitoring of mine water samples are being done by CMPDIL and reports are being submitted every month.</p>	S	Parameter	Method of analysis	1	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	2	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method	3	COD	APHA, 22 nd Edition, 5220B, open Reflux, Titration Method	4	Oil & grease	IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric	5	BOD (3 days, 27°C)	IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C
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	specified above and report online through XGN the same to the Board.	
10.	<p>Recording of Monitoring</p> <p>i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(i) The date, exact place and time of sampling</p> <p>(ii) The dates on which analysis were performed</p> <p>(iii) Who performed the analysis?</p> <p>(iv) The analytical techniques or methods used and</p> <p>(v) The result of all required analysis</p> <p>iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation.</p> <p>The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>	Complied, monitoring is being done by CMPDIL with record of date, place, time, dates of analysis etc and reports are being submitted every month to the mine management by CMPDIL.
11.	<p>Reporting of Monitoring Results:-</p> <p>Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report online to the Board.</p>	Reporting of monitoring report is being done with the Environmental Audit Statement which is being submitted every year to the MPPCB. The same is also being uploaded on the XGN portal of the mine.
12.	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities: -</p> <p>The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	Agreed
13.	<p>Limitation of visible floating solids and foam:</p> <p>During the period beginning date of issuance the applicant shall not discharge floating solids or</p>	Agreed

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	visible foam.	
14.	<p>Disposal of Collected Solid- All hazardous waste/sludge shall be disposed off as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a rOesult of intake water screening or treatment may be returned to eaters body habitat.</p>	Hazardous waste after generation, stored into sealed drum in separate concrete floor room under lock and key & disposed only through authorized dealers by tendering process. No hazardous waste is being discharge outside mine premise or to any natural water body.
15.	<p>Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.</p>	Complied
16.	<p>Prohibition of Bypass system- The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms. and conditions of this Consent in prohibited except : i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.</p>	Agreed
17.	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied, any information asked though XGN are provided as early as possible.
18.	The mine management shall maintain zero discharge conditions as far as possible. The mine management shall optimize the water abstraction from the surface water source. If any, by utilizing the mine discharge for spraying on haul roads, mine area and loading -unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in the Balia nala in any case.	No water is being extracted from the surface water sources of ground water for mining operations, only mine water is being reused after proper treatment for mining operation and other related activities like plantation, dust suppression, firefighting etc.



19.	<p style="text-align: center; font-size: 2em; font-weight: bold;">964</p> <p>Rainwater harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.</p>	<p>2 Rainwater harvesting structures are constructed at the regional colony and training centre of the Amlai OC Sec B Mine for ground water recharge. The mine water settling sumps also help to recharge ground water as the mine water is stored for a longer period of time to settle. Regular monitoring of ground water quality and level is being done by CMPDIL. Piezometer near mine premise Precautionary measures are being taken.</p>
20.	<p>Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. Mine Management shall construct proper Garland drains & sump of appropriate size before onset of monsoon.</p>	<p>Garland drains have been constructed along external dumps of the mine. Toe wall along the dumps has also been constructed for the safety and to avoid erosion. Regular maintenance/desilting of the garland drains is being done.</p>
21.	<p>The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored, and mitigation measure shall be taken</p>	<p>For treatment of mine water, mine sumps and settling tanks are constructed with sufficient capacity. The mine water is stored in the sumps for a long period of time which helps to settle dust particles. Further this water is treated in settling tanks before discharging to natural water body. Settling tanks for settlement of the mine water are constructed within the mine premise. Apart from this mine sumps also works are settling ponds and helps in treatment of mine water. Mine water is discharged only after proper settling tank treatment of the water.</p>
22.	<p>Mine management should improve OB dump stabilization & it's reclamation to minimize erosion and siltation of downstream water bodies during heavy rains in MP as well as UP. Mine management shall also submit an action plan for the utilization of fly ash in OB in compliance of the fly ash Notification within 15 days from the date of grant of this consent.</p>	<p>Every year plantation on the OB Dumps is being done for stabilization of the dumps and to avoid erosion. For utilization of flyash an MOU has been signed between SECL, MB Power and ATPS, Chachai for filling of flyash in the OPQR patch of Sharda OC Mine. In Amlai OC Sec B Mine, no scope for flyash filling is there as the coal production is being done. Scope in future may be explored.</p>
23.	<p>Mine management shall submit an action plan for the utilization of fly ash in construction works of additional CHP of 10 Million Tonne capacity, road construction, near-by low-lying areas/</p>	<p>All the construction work at the mines are being done with Flyash bricks only. The Amlai OC Sec B Mine is a working mine and no space for filling of flyash is there</p>

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	<p>mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of STP so as to ensure quality of treated effluent within the prescribed limits.</p>	<p>presently. The Coal India Limited has issued a guidelines for allotting mine voids for filling of flyash. In Accordance with the guideline the Sohagpur Area has allotted one OPQR patch of Sharda OC Mine to two number of thermal power plant for filling of flyash and both the TPPs have started the filling work after obtaining permission from the Board.</p>
24.	<p>The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC vide No. J-11015/381/2008/IA.II(M) dated 20-03-2020 (Printed 2019) and compliance submitted to this office from time to time.</p>	<p>Being Complied. All the EC conditions are being complied and the compliance status of the EC conditions are being submitted to the statutory bodies every six month with Air Water and Noise monitoring reports</p>

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**Compliance of consent condition under
AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981**

S. N.	CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981	Compliance												
1.	The applicant shall provide comprehensive air pollution control system consisting of control equipment's as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants.	The Amlai OC SEC B mine is a coal mine and does not have emission stacks. The major air pollution source are stock yard and coal transportation road. At both the places following precautionary measures have been implemented: For air pollution control following arrangements are provided:												
	<table border="1"> <thead> <tr> <th data-bbox="256 680 384 770">Name of section</th> <th data-bbox="389 680 549 770">Stack height(mt Rs)</th> <th data-bbox="553 680 783 770">Control equipment to be installed</th> <th data-bbox="788 680 890 770">S.P.M ($\mu\text{g}/\text{M}^3$)</th> </tr> </thead> <tbody> <tr> <td data-bbox="256 777 384 981">Material Handling</td> <td data-bbox="389 777 549 981">NA</td> <td data-bbox="553 777 783 981">Green Belt, Water Sprinkler,</td> <td data-bbox="788 777 890 981">SPM as per stipulated norms</td> </tr> <tr> <td data-bbox="256 987 384 1263">Transportation</td> <td data-bbox="389 987 549 1263">NA</td> <td data-bbox="553 987 783 1263">Green Belt, Water Sprinkler,</td> <td data-bbox="788 987 890 1263">SPM as per stipulated norms</td> </tr> </tbody> </table>	Name of section	Stack height(mt Rs)	Control equipment to be installed	S.P.M ($\mu\text{g}/\text{M}^3$)	Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms	Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms	<ul style="list-style-type: none"> • Along the coal transportation road OB dumps with dense plantation have been made to stop air borne dust from escaping out side the mine premise. • Two 28 KL heavy mobile water tankers are deployed at the mine for water sprinkling on haul road and coal stock yard for minimization of air borne dust during vehicle movement. • 28 nos of fixed water sprinklers are installed at the stock yard for continuous water sprinkling for suppression of air borne dust during loading-unloading operation. • Optimally loaded cover coal transport for preventing spillage during transportation.
Name of section	Stack height(mt Rs)	Control equipment to be installed	S.P.M ($\mu\text{g}/\text{M}^3$)											
Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms											
Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms											
2.	Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows: a. Particulate Matter (less than 10 micron) 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis) c. Sulphur Dioxide [SO ₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$ d. Nitrogen Oxides [NO _x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$	Air quality parameters like, PM10, PM2.5, SO _x , NO _x , SPM etc are being monitored every week and heavy metals once in six months by CMPDIL, Bilaspur and report of the same is submitted every month to the mine management. Reports are being submitted to the Board and to the Ministry every year with six monthly EC compliance and Environmental audit statement.												
3.	The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A)	Compiled. No residential colony/village is settled near mine premise, though a dense plantation has been developed all along the												



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	during day time and 70 dB(A) during night time.	mine boundary to avoid noise pollution. All the machine are maintained regularly for minimization of noise pollution. Blasting with delay detonators is practised and regular monitoring of blast vibration is done.
4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	28 nos of fix sprinklers around the coal stock yard are installed. Mobile water tankers of 28 KL capacity are being used for water sprinkling at haul road. One truck mounted mist fog machine is also deployed at the mine. Wind breaking wall along the coal stock yard is also proposed to be constructed.
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance	For prevention of fugitive emission regular cleaning of coal transport road, Asphaltting of coal transport road. Optimally load cover truck for coal transport, water sprinkling is being done.
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages	Good housekeeping is maintained by regular clearing and grading of road. Coal transportation is being done with tarpaulin covered trucks only.
7.	Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.	Complied. More than 12,500 plants have been planted in and around the mine premise on OB dumps in the FY 2022-23. 35000 plants are proposed to be planted in the FY 2023-24. All the care to protect the environment is being taken.
8.	The mine management shall comply with the conditions of the Environmental Clearance granted to the mine by MoEF&CC vide No. J-11015/381/2008/IA.II(M) dated 20-03-2020 (Printed 2019) and compliance submitted to this office from time to time	Being Complied. All the EC conditions are being complied and the compliance status of the EC conditions are being submitted to the statutory bodies every six month with Air Water and Noise monitoring reports.
9.	Mine management shall strictly comply with the directions of the Hon'ble NGT in the matter 276/2013 (Ashwani Kumar Dubey vs. Govt. of India & Others) and shall report accordingly to Board with regard to stoppage of coal transportation by road.	Agreed.
10.	Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the Singrauli area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.	One CAAQMS Station is installed under Amlai OC Sec B Mine. The machine is also connected with the central surveillance system of the State PCB also. Another CAAQMS is installed at Bangwar UG colony.
11.	Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal	One truck mounted mist type fogging machine have been procured exclusively for Amlai mine at a cost of Rs. 38 lakhs. Apart from this, 28 nos fixed type water sprinklers are also installed at stock yard for continuous



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	from CHP.	water sprinkling and suppression of dust.										
12	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.	Only PUC certified vehicles are being deployed at the mine for coal transportation. Regular monitoring of SOx and NOx is being done on fortnightly basis by CMPDIL. The samples are analysed at NABL Accredited labs established at Bilaspur HQ. All the coal transportation from the mine is being done through tarpaulin covered trucks only.										
13	Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.	The coal transportation road within the mine are covered with OB dumps with plantation. Extensive plantation along the mine boundary and on the OB dumps is done every year by the Madhya Pradesh Van Vikas Nigam (MPRVVN) in consultation with the state forest department for reclamation of the OB dumps. Only local plant species like neem, pipal jamun, kathal, amrud, aam, anwala etc are being planted for developing natural ecosystem.										
14	The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines	After extraction of coal, the quarry is backfilled with Over burden and after stabilization of the dump, topsoil is spread over the dump and plantation during the monsoon season is done with a density of 2500 plants per Ha. The plantation work is done by the Madhya Pradesh Rajya Van Vikas Nigam (MPRRVN). After the plantation MPRVVN also manage the plants for next 4 years and hands over the plantation site to SECL with a minimum of 80% survival rate as per the MOU.										
15	Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.	Agreed. To maintain the ecosystem of the surrounding, plantation all along the mine boundary and on the over burden is being done every year during monsoon. Local plant saplings are used for maximum survival rate. A mix of flower planta, fruit plants, timber plants and medicinal plants are planted. Water bodies have also been left at Sohagpur Area mines for development of marine ecosystem.										
16	Mine management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion	Plantation on the OB dump of the mine is being done on regular basis. Details of last five-year plantation is as follows: <table border="1" data-bbox="938 1720 1396 1892"> <thead> <tr> <th>Year of Plantation</th> <th>No. of plantation</th> </tr> </thead> <tbody> <tr> <td>2018-19</td> <td>25000</td> </tr> <tr> <td>2019-20</td> <td>50000</td> </tr> <tr> <td>2020-21</td> <td>16500</td> </tr> <tr> <td>2021-22</td> <td>12500</td> </tr> </tbody> </table>	Year of Plantation	No. of plantation	2018-19	25000	2019-20	50000	2020-21	16500	2021-22	12500
Year of Plantation	No. of plantation											
2018-19	25000											
2019-20	50000											
2020-21	16500											
2021-22	12500											



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		2022-23	12500
		Total	1,16,500
17	Crushers at the CHP shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.	The mine does not have any CHP or crusher. Presently the coal extraction is being done with surface mine machine which does not require coal crushing. For minimization of air pollution at stock yard, and haul road 28 fixed water sprinklers, two 28 KL mobile water tankers and one truck mounted mist fog machine are deployed.	
18	Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.	The mine boundary is covered and protected with barbed wire fencing, OB berm and dense plantation to avoid any accidental hazard. Plantation all along the mine boundary has also been done. Repairing of the damaged or stolen fencing is a continuous process which the mine management does on regular basis. 3,200-meter fencing has been done in the previous financial year and 2000 meter fencing has been kept for fencing maintenance for coming FY (2023-24).	
19	Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.	Agreed. Regular monitoring of coal is being done at the Area Level and through third party also.	
20	Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need	For suppression of dust at coal stock yard, 2 nos of 28KL mobile water tankers, One truck mounted mist fog machine and 28 fixed water sprinklers are being used. Fixed sprinklers are works in phased manner to conserve water and maximize efficiency. Coal from stock yard is transported in tarpaulin covered trucks.	
21.	Mine management shall have to enhance their prevention and control facilities for dust pollution control as the project is within the CEPI region to minimize the CEPI Score.	Following steps has been taken in this year to prevent air pollution within the mine premise: 1. The mine has installed 12 feet high 100m long wind breaking wall along the coal stock yard to minimize air borne dust. 2. 28 nos fixed water sprinklers have been installed along stock yard for continuous water sprinkling to avoid air borne dust. 3. Two 28 KL heavy mobile water tanker is being used on haul road for water sprinkling. 4. One truck mounted mist fog machine is being used at the major dust generating source for water sprinkling and minimization of air pollution. This mist machine consumes less water and is more effective than regular water tanker.	

22.	<p>Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. All blast holes should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks</p>	<p>Presently the coal extraction at Amlai OC Sec B Min is being done with surface miner machine which eliminates drilling, blasting and crushing operation and provides crushed coal. For OB removal controlled blasting with delay detonators is being practised at the mine premise. Vibration monitoring is also being done on regular basis and records of which are being maintained.</p>
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GENERAL CONDITIONS :

SN	Condition	Compliance
1.	<p>MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E) dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended. Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end</p> <p>(3) It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS). Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the</p>	<p>Amlai OC Sec B mine is a working open cast mine and presently no space for filling of Flyash is there. The Coal India Limited has issued a guidelines for allotting mine voids for filling of flyash. In Accordance with the guideline the Sohagpur Area has allotted one OPQR patch of Sharda OC Mine to two number of thermal power plant for filling of flyash and both the TPPs have started the filling work after obtaining permission from the Board.</p>

Sharda

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	<p>Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.</p> <p>Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.</p> <p>(4)</p> <p>(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.</p> <p>(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.</p>	
2.	<p>The non-hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p>	<p>Complied. The non hazardous waste being collected at the mine premise are being managed scientifically. The over burden is also back filled in the quarry and biological reclamation</p>
3.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p>	<p>Agreed, full support and information are provided during visit of MPPCB officials.</p>



	<p>972</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	
4.	This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.	Agreed
5.	The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	Agreed
6.	Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month	Agreed. Presently no pollution control equipment being used at the mine is working on electricity.
7.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed.
8.	Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.	Agreed
9.	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation	Agreed. Being complied with.
10.	The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31 st March	Complied. A three stage environment cell is already established at SECL HQ, Bilaspur, Area HQ, Sohagpur Area and at Mine office of Amlai OC Sec B Mine.

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	on or before 30th September every year to the Board.	The cell is headed by CMD SECL followed by General Manager (Env't), and Area General Manager at Area level. A dedicated nodal officer is also appointed at the mine. Every year the Environmental Audit Statement is being prepared by CMPDIL, Bilaspur and submitted to the state board before 30 th sept of every year.
11.	Industry shall obtain membership of Emergency Response Centre of the Board if needed	Agreed.
12.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed, No false information or statement has been given by the mine management.
13.	Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.	The garbage/Municipal solid waste is being managed by the Dhanpuri Nagar Palika and regular door to door waste collection is being done from the colony quarters of Amlai OC Mine.
14.	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Agreed
15.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.	Agreed

Date :

dm
22/6/23
Sub Area Manager
Amlai OC Sub Area

Shruti
19/6/23
Nodal Officer(Env't)
Amlai OC Sec B Mine

Compliance of ETO conditions
Bangwar UG Mine, Sohagpur Area, SECL (09.06.2022)

Consent No:AWH-57838 validity : 29.02.2024

SN	Condition	Compliance
1.	The daily quantity of mine water shall be 5718KLD which shall be beneficially utilised within the mine lease area for industrial/horticulture purposes. Daily sewage shall not exceed 12.00 KL/day & it shall be treated through Septic tank Soak pit	The mine has 15,000 KLD mine water filter plant to treat the mine water for mining operations and for supply to nearby Bangwar colony. The treated mine water is used for coal extraction in continuous miner machine. Apart from this mine water is also used for plantation, dust suppression and fire fighting. Before going to the filter plant, the mine water passes through series of underground sump and settling tanks to settle the suspended solids. After which the water is treated in two numbers of pressure filter and finally collected in collection tank. This treated water is also supplied to Bangwar colony for domestic purpose where employee of Bangwar Mine resides.
2.	Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards- pH Between 5.5 – 9.0 Suspended Solids Not to exceed 100 mg/l. BOD 3 Days 270C Not to exceed 30 mg/l. COD Not to exceed 250 mg/l. Oil and grease Not to exceed 10 mg/l TDS Not to exceed 2100 mg/l. Chlorides Not to exceed 1000 mg/l <i>For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.</i>	Complied, Bangwar is underground mine and no effluent water is being generated at the mine. Only mine water is extracted for dewatering purpose for continuing the mining operations. The mine water treated in underground settling sumps and surface settling tank. Then this water is treated in mine water filter plant. Regular monitoring of the mine water is also being done. All the parameters are well within the permissible limit. Monitoring report attached.
3.	Sewage Treatment:- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards pH Between 6.5 – 9.0 Suspended Solids Not exceed 100 mg/l. BOD 3 Days 270C Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l.	For treatment of colony waste one oxidation pond has been constructed near the colony. The Bangwar colony is very old (1985) the colony quarters are having soak pit system inbuilt. A proposal for construction of Sewage Treatment Plant at the colony for treatment of sewage waste has been initiated which is under scrutiny.
4.	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	No effluent water is being generated from the mine as the mine is underground and no vehicle washing is being done at the mine. Though settling tank and mine water filter plant are installed for treatment of mine water.
5	Any change in production capacity, process, raw martial used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be	Agreed. No change in the production capacity of production plant has been made. Prior permission from the board will be taken before making any change in the existing quantum.



5	<p>consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.</p>	
6	<p>All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.</p>	<p>Regular cleaning and maintenance of treatment/control facilities/systems is being done. Regular back washing of the pressure filter is done. Cleaning of coal transportation road, maintenance of fixed sprinklers etc are being done regularly. Efforts are being made by the management for better environment performance.</p>
7	<p>The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.</p>	<p>Agreed.</p>
8	<p>Compilation of Monitoring i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used. iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.</p>	<p>Complied. All the instructions and guidelines of sampling is being followed by the competent staff of CMPDIL. All the Environmental Monitoring work is being done by CMPDIL only and monthly reports of the same are also being submitted to the units in the prescribed format. The samples are analysed in NABL accredited lab of CMPDIL established in Bilaspur CG. The monitoring reports are also uploaded on the company website in public domain.</p>
9	<p>Recording of Monitoring i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent. ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows: (i) The date, exact place and time of sampling (ii) The dates on which analysis were performed (iii) Who performed the analysis? (iv) The analytical techniques or methods used and (v) The result of all required analysis iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include</p>	<p>A soft copy of the monthly monitoring report are kept at Area Environment Department for the last 5 years. The monitoring reports are also uploaded on the company's official website in public domain. The monitoring report of each sample contains date, place, time, analysed by, sample collected by, date of analysis and other details as per the norms. A copy of monitoring reports are attached.</p>

	<p>the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>	976
10.	<p>Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>	<p>Agreed. The monitoring reports are being submitted to the state pollution control board and MoEFCC regional office regularly with the six monthly EC compliance report and Audit statement.</p>
11.	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	<p>Complied, as the mine is underground type, we are not washing any machineries hence, we are not discharging any harmful substance to natural water course. Used oil and hazardous waste generated from the mine are stored in sealed container in a separate room and disposed off only through authorized dealer, authorized by SPCB/ CPCB through online tendering.</p>
12	<p>Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.</p>	<p>Complied, only mine water is discharged to natural water body after proper treatment and settlement of suspended coal dust particles The coal dust particles are the major pollutant in mine water which is eliminated by settling process before final discharge.</p>
13	<p>Disposal of Collected Solid All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.</p>	<p>Complied, Bangwar UG is an underground coal mine and no treatment of any product or material is performed at the mine. No hazardous waste or sludge is being generated from any process being conducted during coal production from the mine except used oil for which due care is taken by the mine management. The used oil is collected and stored in a sealed air tight container in a separate room under lock and key and disposed off only through authorized dealer by SPCB/ CPCB through Tendering process.</p>
14	<p>Provision for Electric Power Failure The applicant shall assure to the consent issuing authority that the applicant has installed or provided</p>	<p>No pollution control equipment is running on electricity at the mine.</p>

	for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	
15	<p>Prohibition of Bypass</p> <p>The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:</p> <ol style="list-style-type: none"> 1. where unavoidable to prevent loss of life or severe property damage, or 2. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance. 	Agreed.
16	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied, any information asked through XGN are provided as early as possible.


 15/6/23
 Dy. GWSUB AREA MANAGER
 AMLAI-BANGWAR-DAMINI
 उप क्षेत्र प्रबन्धक
 अमलाई-बंगवार-दामनी


 15/6/23

Condition pertaining to
978
AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

S.N.	Condition	Compliance
1.	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipment as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants</p>	<p>Following pollution control measures have been taken by the mine management:</p> <ol style="list-style-type: none"> 1. Green Belt of thick plantation are developed around mine premises (29,199 plants) and more than 2000 plants have been planted along the coal transportation route. More plantation in coming monsoon will be done. 2. 16 nos of fixed type high pressured, rotating water sprinklers are installed for continuously water sprinkling on haul road and coal transportation road of the mine for dust suppression. 3. One truck mounted mist type fog forming machine has been procured by the management of Rs. 38 lakhs for water sprinkling on haul road and coal stock yard while loading-unloading of coal. The machine used less water and is more efficient than conventional water tankers. 4. For preventing spillage and crushing of coal on road 100% coal is transported through tarpaulin covered optimally loaded trucks only. 5. Regularly maintenance of transport road is ensured.
2.	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09.</p> <ol style="list-style-type: none"> a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis) c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$ d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$ 	<p>Regular monitoring of ambient air quality is being done by CMPDIL. PM10, PM2.5, SO_x NO_x and CO are being monitoring every week and samples are analyzed in NABL accredited lab. Apart from this one CAAQMS station is installed at Bangwar Colony of Bangwar Mine for monitoring of ambient air quality in residential area 24X7. The reading are within the permissible limit and if the concentration of pollutant is increased, suitable mitigating measures are taken.</p> <p>The CAAQMS stations is also linked with the central surveillance system of the MPPCB website.</p>
3	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>	<p>As the mine is underground type most of the machineries operation are in underground only, thus noise values are well within limit. Though regular monitoring of noise level in</p>

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	979	<p>core and buffer zone of the mine are conducted during day and nighttime.</p> <p>A wind breaking wall is also constructed along the stock yard for further minimization of air pollution and noise pollution.</p> <p>A dense plantation has also been done along mine boundary which help to minimize noise pollution.</p> <p>Workers exposed to excess noise are provided with precautionary equipment like earmuff, plug etc.</p>
4.	The industry/unit shall ensure the fugitive emission of particulate matter below 600 mg/m ³ at a distance of 10 meter from any source of emission/section/activities.	<p>To control of Fugitive emission all necessary action like sprinkling, sweeping and cleaning, prevention of spillage of coal. Regular monitoring of the selected location of pollution sources are being done.</p> <p>Regular monitoring of ambient air quality is also being done.</p>
5	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	<p>To mitigate fugitive emission from different sources following measures have been taken:</p> <ol style="list-style-type: none"> 1. Tarpaulin covered optimally loaded trucks to avoid spillage of coal. 3. Fixed type water sprinklers for continuously water sprinkling on coal stock yard. 4. Water sprinklers on conveyor belt for wetting of coal before loading. 5. Mist machine for suppression of dust during loading unloading of coal. 6. Recarpeting of coal transportation road.
6	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	<p>All internal roads are asphalted. 10.5 KM long coal transportation road is recarpeted for a Rs. 3.5 crores. One truck mounted mechanized road sweeping machine is about to be procured for which tender has been floated. This machine will be used to clean dust particles form coal transportation road. Presently, road cleaning is being done manually. All the coal transportation from the mine is transported through tarpaulin covered optimally loaded trucks to prevent spillage of coal.</p>
7	Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.	<p>Every year plantation is done during monsoon season in and around the mine premise. 29,199 Nos. plants have been planted under Bangwar ug mine since inception within the mining area by MPRVVN in consultation with State Forest department.</p>

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8.	PP shall ensure installation of 15 feet high 980 sheet Curtain on all sides of coal stock yard in addition to existing barrier of plantations.	A wind breaking wall of 400 meter length and 15 feet height has been constructed along the coal transportation road and coal stock yard of the mine. This wall helps to minimize air borne dust and noise pollution in surrounding area.
9.	PP to ensure completion of the work of installation of adequate water sprinkling system along transportation road as per the uploaded work order dated 20.07.2022.	16 nos of new water sprinklers with high efficiency, 25meter through range along coal stock yard have been installed for improving the existing sprinklers system. One truck mounted mist type fog forming machine has also been procured for dust suppression on haul road and coal stock yard.

General Condition (If Any) :-

S.N.	Condition	Compliance
1.	The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site.	Being Complied. The non-hazardous waste and other waste are being collected and disposed in a scientific manner. Regular cleaning of the mine premise is being done.
2.	The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials: a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board. b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent. c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent. d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or, e. To sample at reasonable times any discharge or pollutants.	Agreed, full support and information are provided during visit of MPPCB officials.
3.	This consent/authorisation is transferable, in case of change of ownership/management the new owner /partner / directors / proprietor shall immediately apply for the consent with new requisite information.	Agreed.
4.	The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	Agreed.
5.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or	Agreed.

C. V. S.

	Authorization under the provisions of Hazardous and other Waste (Management & Transboundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	
6	Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.	Agreed.
7	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation	Agreed.
8	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed.
9	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Agreed.
10	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.	Agreed.

Additional Condition :

S.N.	Condition	Compliance Status
1.	The Mine shall improve their existing pollution control facilities and maintain the same properly so that the treated effluent could be maintained within the prescribed standards.	The Bangwar UG mine is and underground coal mine and no effluent water is being generated at the mine. Only mine water is extracted for dewatering purpose to continue the mining operation. The mine water is also reutilized in mining operation and in domestic use after proper treatment. Most of the mine water is being utilized in the mine premise for industrial purpose as the coal extraction is being done with continuous miner machine which does not works without water sprinkler. One mine water treatment plant is also installed at the mine for treatment of mine water for further suppling treated water to the Bangwar ug colony for domestic use. Treated

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	982	mine water is also supplied to nearby villages for domestic purpose. Regular monitoring of the mine water is being done by CMPDIL NABL accredited lab and all the parameters are within the permissible limit. Precautionary measures are taken if the limit exceeds.
2.	No effluent shall be discharged outside the Mine premises in any circumstances; hence Zero discharge condition shall be maintained	The Bangwar UG mine is and underground coal mine and no effluent water is being generated at the mine. Only mine water is extracted for dewatering purpose to continue the mining operation. The mine water is also reutilized in mining operation and in domestic use after proper treatment. Most of the mine water is being utilized in the mine premise for industrial purpose as the coal extraction is being done with continuous miner machine which does not works without water sprinkler. One mine water treatment plant is also installed at the mine for treatment of mine water for further suppling treated water to the Bangwar ug colony for domestic use. Treated mine water is also supplied to nearby villages for domestic purpose.
3.	Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard	Agreed. All the precautions are being taken for avoid any accidental hazard.
4.	Extensive tree plantation shall be carried out in open areas available within and around the mine premises and also overburden dumps in consultation with expert agency. Good house keeping practice shall be adopted	Agreed. Every year plantation work is being done during monsoon season. Plantation within the mine premise is completed all along the mine premise which helps in minimizing air pollution and noise pollution. 29,199 Nos. plants have been planted under Bangwar ug mine since inception within the mining area by MPRVVN in consultation with State Forest department. The plantation density is kept at 2500 plants per Ha. A 4 year maintenance work is also being done by MPRVVN with minimum 80% survival rate.
5.	The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines: GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board	As the mine is underground, no external or internal dumps are there. The subsidence area of the mine are being covered with native plant species every year and reports of the same area also being submitted.
6.	Mine shall have to take effective steps to check the soil erosion from over burden/waste material dumping area, causing silting problem into near by nallah- river/ pond during the rainy season. Mine shall have to inform about the progress regularly to the Board.	Not Application, Mine is underground in nature.

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7.	The Mine shall improve their existing pollution control facilities and maintain the same properly so that the emission could be maintained within the prescribed standards.	983 Agreed. All efforts are being made in order to improve the existing environmental conditions in and around the mining area. The mining operations are performed while maintaining the surround clean and with minimum pollution possible. Regular monitoring of air, water and noise level is being conducted and the parameters are well within the permissible limit.
8.	Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard	Agreed. All due precaution are taken to avoid any accidental hazard during maintenance of the environmental protection equipment.
9	Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	No blasting is being done in the Bangwar UG Mine. The coal production is being done with continuous miner machine which does not require drilling and blasting operation.
10.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded	Only PUC certified vehicles are being used for coal transportation. All the trucks are being covered with tarpaulin before leaving the mine premise. Fortnightly monitoring of SOx and NOx level is being conducted in core and buffer zone.
12.	Mine management shall submit environmental statement for the previous year ending 31st March on or before 30 th September every year to the Board.	Complied. Environmental Audit Statement is being submitted to the MPPPCB Shahdol and Bhopal office every year before the due date.
13.	Mine management shall comply with the OM issued by GOI/MoEF & CC dated 26.08.2015 and report the compliance to this office.	Agreed.


 15/06/23
 Sub Area Manager
 Dy. GWSUB AREA MANAGER
 AMLAI-BANGWAR-DAMINI
 उप क्षेत्रीय प्रबन्धक
 अमलाई-बंगवार-दामनी


 15/6/23
 Nodal officer (Envnt)
 Bangwar UG Mine

**Compliance Status of
Consent to Operate **984** Conditions of
Batura OC Mine
SECL, Sohagpur Area**

Consent No:AWH-56747 dated 26.09.2022 Valid upto 31.08.23

S.N.	CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974	COMPLIANCE																								
1.	The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day and mine water discharge shall not exceed 2991 KLD. The daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day. The daily quantity of sewage generation from the proposed colony shall not exceed 135 KLD. Proper STP shall be made if there is residential colony	Presently no mine water is being extracted from the mine, as the mine has not touched the water table. The condition will be complied as the mine water is extracted. The mine does not have colony. The water consumption will be as per the prescribed condition.																								
2.	Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards- <table style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 30%;">pH</td> <td style="width: 30%;">Between</td> <td style="width: 40%;">5.5 – 9.0</td> </tr> <tr> <td>Suspended Solids</td> <td>Not to exceed</td> <td>100 mg/l.</td> </tr> <tr> <td>BOD 3 Days 270C</td> <td>Not to exceed</td> <td>30 mg/l.</td> </tr> <tr> <td>COD</td> <td>Not to exceed</td> <td>250 mg/l.</td> </tr> <tr> <td>Oil and grease</td> <td>Not to exceed</td> <td>10 mg/l</td> </tr> <tr> <td>TDS</td> <td>Not to exceed</td> <td>2100 mg/l.</td> </tr> <tr> <td>Chlorides</td> <td>Not to exceed</td> <td>1000 mg/l</td> </tr> </table> <i>For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.</i>	pH	Between	5.5 – 9.0	Suspended Solids	Not to exceed	100 mg/l.	BOD 3 Days 270C	Not to exceed	30 mg/l.	COD	Not to exceed	250 mg/l.	Oil and grease	Not to exceed	10 mg/l	TDS	Not to exceed	2100 mg/l.	Chlorides	Not to exceed	1000 mg/l	Will be complied. An ETP has been constructed at contractual workshop for treatment of effluent water. Sampling and testing of effluent water is being done by CMPDIL and monthly monitoring report is being prepared. For mine water settling tank will be constructed when the mine water will be extracted. Presently no mine water is being extracted from the mine.			
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3.	Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards <table style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 30%;">pH</td> <td style="width: 30%;">Between</td> <td style="width: 40%;">6.5 – 9.0</td> </tr> <tr> <td>Suspended Solids</td> <td>Not to exceed</td> <td>10 mg/l.</td> </tr> <tr> <td>BOD 3 Days 270C</td> <td>Not to exceed</td> <td>10 mg/l.</td> </tr> <tr> <td>COD</td> <td>Not to exceed</td> <td>50 mg/l.</td> </tr> <tr> <td>NH4-N</td> <td>Not to exceed</td> <td>5 mg/L</td> </tr> <tr> <td>N-Total</td> <td>Not to exceed</td> <td>10mg/L</td> </tr> <tr> <td>Fecal Coliform</td> <td>Not to exceed</td> <td><230(MPN/100ml)</td> </tr> <tr> <td>PO4-P</td> <td>Not to exceed</td> <td>2mg/L</td> </tr> </table>	pH	Between	6.5 – 9.0	Suspended Solids	Not to exceed	10 mg/l.	BOD 3 Days 270C	Not to exceed	10 mg/l.	COD	Not to exceed	50 mg/l.	NH4-N	Not to exceed	5 mg/L	N-Total	Not to exceed	10mg/L	Fecal Coliform	Not to exceed	<230(MPN/100ml)	PO4-P	Not to exceed	2mg/L	NA. No colony is proposed under Batura OC Mine.
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4.	The effluent shall be treated up to prescribed Standards and reused in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises	Agreed. The mine water will be reused in the mining operations, like dust suppression, plantation, fire fighting and coal production. Presently no mine water is extracted.																								
5.	Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by	Agreed. No change in the production capacity, raw material or any process as mentioned in the application has been made. Period permission before making changes in anything will be taken from the Board.																								

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	submission of a fresh consent application for prior permission of the Board.																
6.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent	Being complied. All treatment and control facilities are being maintained regularly.															
7.	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.	Agreed.															
8.	<p>Compilation of Monitoring data</p> <p>i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.</p> <p>ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board</p>	<p>At Sohagpur area mines the monitoring of mine water is being done by CMPDIL competent team from RI-V, Bilaspur. For testing mine water parameters following methods are used.</p> <table border="1"> <thead> <tr> <th>S</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R : 1996, Electrometric Method</td> </tr> <tr> <td>2</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric Method</td> </tr> <tr> <td>3</td> <td>COD</td> <td>APHA, 22nd Edition, 5220B, open Reflux, Titration Method</td> </tr> <tr> <td>4</td> <td>Oil & grease</td> <td>IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric</td> </tr> </tbody> </table>	S	Parameter	Method of analysis	1	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	2	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method	3	COD	APHA, 22 nd Edition, 5220B, open Reflux, Titration Method	4	Oil & grease	IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric
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9.	<p>Recording of Monitoring Activities & Results</p> <p>i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(i) The date, exact place and time of sampling (ii) The dates on which analysis were performed (iii) Who performed the analysis? (iv) The analytical techniques or methods used and (v) The result of all required analysis</p> <p>iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any</p>	<p>Complied, monitoring is being done by CMPDIL with record of date, place, time, date of analysis etc. Monitoring data of last 5 years are being maintained at the Area Environment Department for all the mines.</p> <p>Soft copies are also uploaded on the company's official website in public domain. Monitoring reports are submitted to state board and MoEFCC with the six monthly Compliance report.</p>															

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	unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.	988
10.	Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.	Complied. The monitoring report and data are being submitted with the Six monthly compliance report and form V to the SPCB and as and when asked by the board and to the regional office of the ministry.
11.	Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.	Complied, used oil and hazardous waste are stored in sealed container separately and send to only authorized dealer/recyclers authorized by SPCB/CPCB. Any HW is not being discharged to natural water course.
12.	Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.	Complied, the major pollutant in mine water is the coal dust. To remove it, the mine water is settled in series of settling tanks before using it for the mining operations. Presently no mine water is being discharged as the mine has not touched the water table. In future the mine water will be discharged only after proper settling in mine sump and surface settling tank. No any visible floating solids and foam will be present in mine water. Regular monitoring of the water will also be done.
13.	Disposal of Collected Solid waste/sludge All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.	The hazardous waste (Used oil) being generated at the mine are stored separately and is disposed through authorized recycler authorized by CPCB/SPCB only through tendering produces.
14.	Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Presently there is no pollution control Equipment which is working on electricity. The pollution control equipment are like Mobile water Tanker, and Settling Tank etc.
15.	Prohibition of Bypass system- The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except : i. where unavoidable to prevent loss of life or severe	Agreed.


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	property damage, or ii. Where excessive storm drainage or runoff would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	
16.	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Any information asked though XGN are provided as early as possible.
17.	The mine management shall submit the drawing / design of the proposed effluent and sewage treatment systems as mentioned above within 3 month's from the issue of this letter.	There is no colony under Batura OC, hence no STP will be required.
18.	No residential colony will be constructed by the mine without the provision of the STP for the treatment of sewage. Septic tanks and soak pits will not be permitted in the residential colony.	Agreed. No colony is under Batura OC Mine And if any colony will be constructed, a STP will also be constructed along with the colony.
19.	Catch drains, Garland drains , siltation ponds, toe walls around the OB dumps, metal wire fencing, water and ground water quality testing etc shall be provided as stipulated in the condition of the EC.	Agreed. Catch drains and siltation ponds will be constructed along the OB Dumps. Presently external dumping is being done and garland drains along the dump has been constructed. Metal wire fencing along the forest patch is being done. Regular testing of mine water and effluent water will also be done every month.

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**Compliance of consent condition under
AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981**

SN	CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981	COMPLIANCE												
1.	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipment as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants.</p> <table border="1" data-bbox="225 526 853 1249"> <thead> <tr> <th data-bbox="225 526 395 629">Name of section</th> <th data-bbox="400 526 539 629">Stack height(mtrs)</th> <th data-bbox="544 526 735 629">Control equipment to be installed</th> <th data-bbox="740 526 853 629">S.P.M (µg/M3)</th> </tr> </thead> <tbody> <tr> <td data-bbox="225 636 395 840">Material Handling</td> <td data-bbox="400 636 539 840">NA</td> <td data-bbox="544 636 735 840">Green Belt, Water Sprinkler,</td> <td data-bbox="740 636 853 840">SPM as per stipulated norms</td> </tr> <tr> <td data-bbox="225 846 395 1249">Transportation</td> <td data-bbox="400 846 539 1249">NA</td> <td data-bbox="544 846 735 1249">Green Belt, Water Sprinkler,</td> <td data-bbox="740 846 853 1249">SPM as per stipulated norms</td> </tr> </tbody> </table>	Name of section	Stack height(mtrs)	Control equipment to be installed	S.P.M (µg/M3)	Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms	Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms	<p>Being complied.</p> <ol style="list-style-type: none"> Presently three 10KL mobile water tankers are being used for dust suppression on haul road and two more 28KL mobile water tankers are going to be deployed at the mine for water sprinkling on haul road and coal stock yard of the mine. Fixed type water sprinklers will be constructed at permanent coal stock yard. All the coal is being transported in tarpaulin covered, optimally loaded trucks only. A wind breaking wall along permanent coal stock yard is proposed to be constructed to minimize air borne dust during loading unloading of coal. Continuous water cannon will also be deployed at the mine as the mine progress. Regular monitoring of core zone and buffer zone is being done by CMPDIL on weekly basis and monthly monitoring reports are being submitted. One CAAQMS stations is also being constructed at the mine. A mechanised road sweeping machine is also being hired by the SECL HQ for cleaning of road side dust from coal transportation road of the mine.
Name of section	Stack height(mtrs)	Control equipment to be installed	S.P.M (µg/M3)											
Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms											
Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms											
2.	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <ol style="list-style-type: none"> Particulate Matter (less than 10 micron) 100 µg/m3 (PM10 µg/m3 24 hrs. basis) Particulate Matter (less than 2.5 micron) - 60 µg/m3 (PM2.5 µg/m3 24 hrs. basis) Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m3 Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m3 Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m3 	<p>Regular monitoring of PM10, PM2.5, SPM, SO_x, NO_x is being done fortnightly by CMPDIL in core and buffer zone. 1 stations at mine office in core zone and 5 in buffer zone in different villages are established. The monitoring work is being done as per the statutory norms only.</p> <p>Monitoring samples are analysed at CMPDIL NABL Accredited labs and reports are submitted to the State PCB and to the MoEFCC Regional office with the six monthly EC compliance report and EAS report.</p>												
3.	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>	<p>To control noise level, controlled blasting with delay detonators is practiced. Regular maintenance of HEMM and vehicles is being done after specific working hours. Plantation along active mining area is being</p>												

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done (22-23 = 14975 plants, 23-24 = 15000 (Target)).

Personnel engaged in active mining area are provided with earmuff, earplugs and other protective equipments.

Regular monitoring of noise level in day and night is being done by CMPDIL every month and the reading are below permissible limit.

4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	<p>Being complied.</p> <ol style="list-style-type: none"> 1. Presently three 10KL mobile water tankers are being used for dust suppression on haul road and two more 28KL mobile water tankers are going to be deployed at the mine for water sprinkling on haul road and coal stock yard of the mine. Fixed type water sprinklers will be constructed at permanent coal stock yard. 2. All the coal is being transported in tarpaulin covered, optimally loaded trucks only. 3. A wind breaking wall along permanent coal stock yard is proposed to be constructed to minimize air borne dust during loading unloading of coal. 4. Continuous water cannon will also be deployed at the mine as the mine progress. 5. Regular monitoring of core zone and buffer zone is being done by CMPDIL on weekly basis and monthly monitoring reports are being submitted. 6. One CAAQMS stations is also being constructed at the mine.
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	Will be complied.
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	A 800 meter long WMM road for coal transportation is to be constructed which will connect mine with state highway. Along with this a mechanical road sweeping machine is also being hired for cleaning dust from coal transportation road.
7.	Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 2X2 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition	<p>Total 14975 plants has been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants.</p> <p>The plant density is 2500 plants per Ha. All the plants are chosen from local plant species. The plantation work is done by MPRVVN as per MOU Conditions in consultation with state forest department.</p>
Additional Air Condition:		
1.	Mining to be done using Surface miners with minimum blasting. Wet drilling process shall be adopted & all drills shall be fitted with dust collection arrangements.	<p>Presently the coal extraction is being done with controlled blasting with delay detonator. A surface miner machine is going to be deployed at the mine for the same.</p> <p>Only wet drilling is being practiced with dust</p>

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		collection system.
2.	In Coal Handling Plant (CHP), dust control system and automatic sprinklers to be provided.	No CHP is there at the mine.
3.	Fixed sprinklers to be provided for coal bunkers, transfer points and loading points.	Presently the dust suppression is being done using three 10 KL mobile water tankers as the mine has just started and the coal stock yard is temporary in nature no fixed sprinklers have been installed. High pressure fixed sprinklers will also be constructed with the construction of permanent coal stock yard.
4.	Restricting the blasting during the period of high wind condition.	Agreed to comply with. No blasting during high wind will be done.
5.	Approach roads to mine and service roads to be provided with black topping to reduce dust generation.	A 800 meter long WMM road for coal transportation is to be constructed which will connect mine with state highway. Along with this a mechanical road sweeping machine is also being hired for cleaning dust from coal transportation road. Two 28KL mobile water tanker are about to be deployed for water sprinkling on haul road for suppression of dust.
6.	Fixed Water sprinklers to be provided for dust control on haul roads.	Presently three 10KL mobile water tankers are being used for dust suppression on haul road and two more 28KL mobile water tankers are going to be deployed at the mine for water sprinkling on haul road and coal stock yard of the mine.
7.	Routine maintenance of HEMM to reduce gaseous emissions.	Regular maintenance of each machine/HEMM is being done after certain hours of working as specified in manuals. Monitoring of gaseous emission (SOx NOx) is also being done in core and buffer zone of the mine by CMPDIL
8.	Limiting the speed of vehicle to reduce dust generation.	Speed limits are prescribed within mine premise to reduce dust generation as well as to avoid any accident within the mining area.
9.	Provision of air tight control rooms in active mining places like, telecommunication stations, electric sub-stations, Computer room, etc.	Agreed to comply with.
10.	Thick green belt (with tall trees) around proposed OB dumps, around workshop, other infrastructure, roads, etc.	Progressive plantation work is being carried out by mine management. Total 14975 plants have been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants. As the mine progress and other establishment are constructed, more plantation along office premise, workshop, permanent stock yard will be done.
11.	Green belts to be provided along roads & plantation in vacant land in industrial & township areas for dust control.	Total 14975 plants has been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants The mine is initial stage of establishment and operation, there is no permanent road and most part of transportation route are govt

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	991	road, there are no any scope of planation, as the mine progresses, the plantation will be completed
12.	Water spraying using 6 Nos. of 28 KL pressurised Water Sprinklers on; haul roads, coal transportation road, service roads, coal pile etc.	Presently, three 10KL water tankers are being operated at the mine for continuous water sprinkling on haul road and coal stock yard for suppression of air borne dust while loading-unloading and transportation of coal. Two more 28KL pressurized heavy water tankers are about to be deployed at the mine.
13.	Proper operation and maintenance of dust extractors in CHP and other equipment.	Agreed to comply with. Presently no CHP is there at the mine.
14.	Adequate no. Fog canon installed to reduce the impact of air pollution in in nearby villages, along the transportation route and at proposed railway siding.	Presently, three 10KL water tankers are being operated at the mine for continuous water sprinkling on haul road and coal stock yard for suppression of air borne dust while loading-unloading and transportation of coal. Two more 28KL pressurized heavy water tankers are about to be deployed at the mine. Regular monitoring of ambient air quality parameters is being done in core and buffer zone of the mine and monthly reports are being submitted. One CAAQMS station with digital display board is about to be installed at the mine office.
15.	Concurrent reclamation of OB dumps to reduce dust generation from loose OB dump surface.	Presently only external dumping is being done and the dump is in active stage. After stabilization of the dump, plantation using native species and grass bed will be done through MPRVVN, Umaria division followed by 4 year maintenance.
16.	Installation of three continuous Ambient Air Monitoring Stations with display of data at main gate of the mine premises & real time data transmission to servers of MPPCB/CPCB.	One CAAQMS station with digital display board is being constructed and soon the machine will be installed and inked with the central surveillance system of MPPCB, Bhopal office. More stations will be installed as the mine progress.

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SN	Condition	Compliance
1	<p>MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E) dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end</p> <p>(3) It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS). Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of cost and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.</p> <p>Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.</p> <p>(4)</p> <p>(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry</p>	<p>Agreed to comply with as per CIL flyash guidelines 2020.</p>

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	<p>of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 08th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.</p> <p>(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.</p>	
1.	<p>The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p>	<p>Agreed to comply with. All the non hazardous waste will be disposed off scientifically. Presently no solid waste is being generated except over burden. The OB is being dumped on designated external dump site. After stabilization of external dump, reclamation by planting native species will be done</p>
2.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	<p>Agreed. Full support to the staff of state pollution control board will be provided. All the required information related with the consent will also be provided to the officer authorized by State board.</p>
3.	<p>This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same</p>	<p>Agreed.</p>
4.	<p>The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.</p>	<p>Agreed.</p>
5.	<p>This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981</p>	<p>Agreed.</p>

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	or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not refer to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	
6.	Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.	Agreed.
7.	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation	Agreed. All the information and fees for the renewal of permission will be submitted before 180 days from the date of expiry.
8.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed
9.	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge	Agreed
10.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.	Agreed.

Additional Condition

S.N.	Conditions	Compliance
1.	The Mine shall improve their existing pollution control facilities and maintain the same properly so that the treated effluent could be maintained within the prescribed standards.	For better treatment and reutilization of effluent water, an ETP has been constructed by the contractor, another ETP will also be constructed for departmental workshop, for which a tender has been floated. After treatment this water it will be reused for washing of HEMM. Apart from this, construction of settling tank for treatment of mine water is under process. Regular monitoring of mine water and effluent water will be done every month by CMPDIL.
2.	No effluent shall be discharged outside the Mine premises in any circumstances; hence Zero discharge condition shall be maintained.	A ETP has been constructed for contractual workshop. Another ETP for departmental workshop will be constructed while the construction of workshop. The treated effluent water will be reutilized for washing of HEMM. No effluent water will be discharged to surface water body.

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3.	Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard.	Agreed to comply with
4.	Extensive tree plantation shall be carried out in open areas available within and around the mine premises and also overburden dumps in consultation with expert agency. Good house keeping practice shall be adopted.	Total 14975 plants has been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants Every year plantation on the OB dumps and open area is carried out by MPRVVN. Plantation in the coming monsoon season will be done around the proposed mining area. After plantation maintenance for 4 years is also being done by MPRVVN.
5.	The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board	Total 14975 plants have been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants. Every year plantation on the OB dumps and open area is carried out by MPRVVN. Plantation in the coming monsoon season will be done around the proposed mining area. After plantation maintenance for 4 years is also been done by MPRVVN.
6.	Mine shall have to take effective steps to check the soil erosion from over burden/waste material dumping area, causing silting problem into nearby nallah/ river/ pond during the rainy season. Mine shall have to inform about the progress regularly to the Board	Plantation on external OB dumps will be done after stabilization of the dumps using native plants and grassbeds. Along with this garland drains and siltation tanks have been constructed along the dumps for collection of runoff water and settlement of silt. Cleaning of siltation tank before monsoon season will also be done to avoid silting in natural water body. Regular progress report of plantation and other compliances will be submitted to the board with the six monthly EC compliance report CTO Compliance report.
7.	The Mine shall improve their existing pollution control facilities and maintain the same properly so that the emission could be maintained within the prescribed standards.	Agreed to comply with. Regular improvement in the existing pollution control facilities is being done.
8.	Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard.	Agreed to comply with.
9.	Extensive tree plantation shall be carried out in open areas available within and around the mine premises and also on over burden dumps in consultation with expert agency. Good house keeping practice shall be adopted.	Total 14975 plants has been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants Plantation on OB dumps will be done after stabilization of the dump. Only external dumping is being done presently and the dump is active.
10.	Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be	Controlled blasting with delay detonators is being practiced. Vibration monitoring of the blast is also being done in residential and core zone of the mine.

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	implemented.	
11.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	996 Only PUS certified vehicles are allowed for working in the mine premise. Regular monitoring of air quality (SOx and NOx) is also being done by CMPDIL and the reading are below permissible limit.
12.	Mine management shall submit environmental statement for the previous year ending 31st March on or before 30 th September every year to the Board.	Environmental statement of each financial year is being sent the board before the stipulated date. Previous year Statement will be submitted before the due date.
13.	Mine management shall comply with the OM issued by GOI/MoeF& CC dated 26.08.2015 and report the compliance to this office.	Agreed.



 21.6.23
 Sub Area Manager
 Batura OC Sub Area

Compliance of Consent Conditions of
Damni UG Mine of SCL, Sohagpur Area

Consent No:AWH-57546 validity 30.06.2023

S N	Condition	Compliance
1.	The daily quantity of sewage shall not exceed 30 KLD. Proper STP to be provided and STP treated water shall be used for plantation in colony/mine area.	The employees of Damni UG Mine are residing at the Rajendra Colony situated near Damni Mine. The Rajendra colony is already having one 0.5 MLD sewage treatment plant installed near guest house. The treated mine water is used for plantation and agriculture purpose.
2.	Trade Effluent Treatment: - The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve prescribe standards. pH Between 5.5 – 9.0 Suspended Solids Not exceed 100 mg/l BOD 3 Days 27°C Not exceed 30 mg/l COD Not exceed 250 mg/l Oil and grease Not exceed 10 mg/l TDS Not exceed 2100 mg/l Chlorides Not exceed 1000 mg/l For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.	Complied, The effluent/mine water being generated from the mine is treated in scientific way in series of settling tanks, UG sumps, polishing ponds and earthen drain to settle coal dust particles. The Mine water quality monitoring is also being done by CMPDIL, and the readings are within the prescribed limit. The treated mine water is also supplied to nearby village pond for the use of local villagers for agriculture and other purpose.
3	Sewage Treatment: - The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards pH Between 6.5 – 9.0 Suspended Solids Not exceed 100 mg/l. BOD 3 Days 27°C Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l.	There is no colony under Damni UG mine, workers and employees are residing in nearby villages and Rajendra colony. One STP has already been constructed at Rajendra colony for treatment of sewage waste. The water quality of inlet and outlet water of the STP is checked every month by CMPDIL and report of the same is also submitted to the Area and the mine.
4	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	The quality of mine water of the Damni UG Mine water is well within the prescribe standard and there is no instance of acidic mine water at Damni UG mine. The mine water pH is within the range of 6.5-8.5 which is within the standards. However, the mine water being extracted is treated in series of settlings tanks and polishing pond and regular monitoring of this water is also being done. The Mine water after treatment is used for industrial purposes and for dust suppression.
5	Any change in production capacity, process, raw martial used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this	Agreed. No change in the production capacity, process or raw material has been made. Prior permission from the board will be taken in such cases.

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	consent. Facility expansions, production increases or process modifications which result in increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.	
6	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.	Regular cleaning and maintenance of treatment/control facilities/systems is being done like maintenance and cleaning of road manually, replacing of sprinkler nozzle etc.
7	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions	Agreed.
8	<p>Compilation of Monitoring</p> <p>i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.</p> <p>ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.</p>	Complied, Monitoring of Environmental parameters like, Air quality, Water quality and noise level monitoring is being done regularly by CMPDIL, RI-V Bilaspur which is an NABL accredited lab.
9	<p>Recording of Monitoring</p> <p>1. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>2. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(I) The date, exact place and time of sampling</p> <p>(ii) The dates on which analysis were performed</p> <p>(iii) Who performed the analysis?</p> <p>(iv) The analytical techniques or methods used and</p> <p>(v) The result of all required analysis</p> <p>3. If the applicant monitors any Pollutant more frequently as is by this Consent, he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the</p>	<p>Complied, monitoring is being done by CMPDIL with record of date, place, time, dates of analysis etc.</p> <p>All the rules and regulation of the monitoring while taking samples and while analysis or preparation of the report are being followed.</p> <p>All the samples are collected and analysed by NABL Accredited labs only.</p> <p>Monitoring record of more than 3 years are being kept at the Area office of Sohagpur Area. All the monitoring reports are also being uploaded on the official website of the company in public domain.</p>

	<p>Discharge Monitoring Report Form.</p> <p>4. The applicant shall retain for a minimum of 999 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>	
10	<p>Reporting of Monitoring Results: - Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>	<p>All the monitoring data of air quality, water quality and noise quality is regularly submitted to the board with the Environmental Audit Statement. Monitoring report of the discharged mine water is also prepared and submitted to the board with the six monthly compliance and Environmental Audit statement.</p>
11	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities: - The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	<p>Complied, The Damni UG mine is underground in nature and no HEMM are being washed, therefore effluent generation is zero from Damni UG. Only ground water in the form of mine water is extracted for dewatering purpose to continue the mining operation. No harmful substance or hazardous waste is being discharged to natural water body. Used oil and hazardous waste generated during the mine operations are stored in sealed container and disposed off only through authorized dealer by SPCB/ CPCB.</p>
12	<p>Limitation of visible floating solids and foam: During the period beginning date of issuance, the applicant shall not discharge floating solids or visible foam.</p>	<p>Complied, water discharge only after proper settling and treatment in underground sump and series of surface settling tanks and ponds. The treated water is then used for mining operation like dust suppression, plantation etc. Treated mine water is also supplied to nearby village pond for the use of local villagers.</p>
13	<p>Disposal of Collected Solid All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.</p>	<p>Hazardous waste is being disposed only through the MPPCB authorised disposal facilities. Only mine water is there, which is being discharge only after proper settlement, settled material is cleaned regularly.</p>
14	<p>Provision for Electric Power Failure The applicant shall assure to the consent issuing authority that</p>	<p>Presently there are no environmental protection equipment is there are the mine</p>

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	the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	1000 which works on electricity.
15	<p>Prohibition of Bypass</p> <p>The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:</p> <ol style="list-style-type: none"> 1. where unavoidable to prevent loss of life or severe property damage, or 2. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance. 	Agreed. No diversion or bypass of any discharge of pollutant has been made. All the conditions of the consent are being complied with.
16	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied, any information asked though XGN are provided as early as possible.
18.	The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.	<p>No ground water is being extracted for mining operation, only mine water is being utilized after treatment for all kind of mining operations.</p> <p>The mine water being extracted is treated in the series of settling tanks and polishing ponds. After which the mine water is used for industrial purpose, like dust suppression, plantation, firefighting, drilling etc.</p> <p>A part of mine water is also supplied to nearby village pond for different purposes. Remaining water is then discharged in the surfa nallah which further used for water supply to Shahdol town.</p>
19.	Rainwater harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.	One rainwater harvesting structure is constructed behind the mine manager's office. Apart from this the, mine water which is being collected to surface settling tank and settling ponds, that also work as ground water recharge body. Ground water level is being monitored with the help of surrounding existing wells and piezometers. The mine water is also sent to the nearby village pond for different uses of villagers.
20.	The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored, and mitigation measure shall be taken.	The extracted mine water is treated in series of settling tanks, mine sumps, polishing ponds and regular monitoring of the mine water is also being done.
21.	Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, nearby low-lying areas/ mines,	The Damni UG is an underground type mine and there is no colony under Damni UG Mine.

brick manufacturing etc. Mine management shall ensure proper and timely maintenance of STP so as to ensure quality of treated effluent within the prescribed limits.	At present the mine is working and no scope for flyash filling is there in the mine. One STP is already installed at Rajendra Colony where employee of Damni UG resides.
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Under AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

S.N.	Condition						Compliance
1.	The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-						Damni UG is an underground coal mine and it does not have emission stakes. The major source of air pollution is the coal stock yard where following precautionary measures have been taken to minimize air pollution: 1. To stop air borne dust from escaping out side the mine premise, a wind breaking wall of 750 meter length and 14 feet height has been constructed around coal stock yard of the mine. 2. A dense green Belt of thick plantation have developed around mine premise (6500 plants). Apart from this target of 14000 nos. of plants have been sent for coming FY 2023-24. 3. For dust supersession 24 no of fixed water sprinkler are provided within the mine premise. 4. One exclusive truck mounted fogging machine of more than Rs. 40 lakhs has been procured for continuous water sprinkling on coal transportation road and stock yard for the mine. 5. One CAAQMS station is installed near damni ug mine for monitoring of air quality and meteorological data near mine. 6. To avoid spillage and crushing of coal on road, all the coal is being transported in tarpaulin covered optimally loaded trucks. 7. A 10.5 km long coal transportation road has been recarpeted at a cost of Rs. 3.5 Crores for minimizing air borne dust during transportation of coal.
Name of section Capacity Stack	height in mtrs	Fuel Control equipment to be installed SPM/RSP M (Annual	Average) (ug/N M3)	Loading-unloading, Haul	road, Transportat ion, CHP		
etc	Fugitive	Emissions	NA NA	Dust Suppress or, Green Belt, Water	Sprinklers, Wind Breaking Wall		
2.	Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. a. Particulate Matter (less than 10 micron) - 100 µg/m ³ (PM10 µg/m ³ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60						The NABL Accredited Labs of CMPDIL, Bilaspur RI_V does the Environmental Monitoring work at the Sohagpur Area Mines on weekly basis, and report of the same is also being submitted every month. 2 no. CAAQMS stations have been installed at Bangwar Colony and at Burhar town for regular monitoring of air quality parameter at both mining and residential area.

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	<p>µg/m³ (PM_{2.5} µg/m³ 24 hrs. basis) c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³ d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³</p>	<p style="text-align: right; font-size: 2em; font-weight: bold;">1002</p>
3	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>	<p>As the mine is underground type most of the machineries operating are in underground only, thus noise values are well within limit. In near future the coal extraction will be done with the help of continuous miner machine which will not require drilling and blasting also. Hence further minimization of noise pollution.</p>
4.	<p>The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.</p>	<p>To control of Fugitive emission all necessary action like sprinkling, sweeping and cleaning, prevention of spillage of coal is being done. SPM value near manager's office are well within the permissible limit.</p>
5	<p>All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.</p>	<p>Prevention of fugitive emission -regular cleaning of coal transport road, asphaltting of coal transport road are being done prevention of spillage of coal- Optimally load cover truck for coal transport only, Dust suppression -water sprinkling is being done. 24 no of fixed sprinklers are installed within the mine premise for water sprinkling. A pro-active approach is being taken environmental aspect of the mining process to minimise any kind of pollution.</p>
6	<p>All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.</p>	<p>All internal roads are asphalted, housekeeping is being done by regular manual cleaning & for preventing spillage of coal, coal transported only optimally loaded covered truck. A Coal transportation road of 10.5 KM long from Khairaha ug mine to Saraikapa village is being constructed.</p>
7	<p>Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 2X2 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.</p>	<p>6500 Nos. tree are planted around the mine premises by MPRVVN. Plantation target of 14000 nos. of plants have also been submitted for plantation in the coming FY 2023-24.</p>
8	<p>Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.</p>	<p>2 no. CAAQMS stations have been installed at Bangwar Colony and at Burhar town for regular monitoring of air quality parameter at both mining and residential area. Both the stations are connected with the central surveillance system of the board.</p>

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9	<p>Mine management shall provide continues water sprinkler systems / rain guns at suitable locations on the road side & provide proper pollution control arrangements to control the fugitive emission generated due to coal transportation</p>	<p>24 nos of fixed type sprinklers are installed at Coal stock yard and coal transportation road of the mine. The sprinklers are operated in a fixed time interval to minimize water consumption and to maximize efficiency. Along with that, one dedicated mist type pressurized mobile water tanker is also deployed at the mine for water sprinkling at the haul road.</p>
10	<p>Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.</p>	<p>Only PUC certified vehicles are being used for coal transportation. Regular maintenance of these vehicles is being done. Air quality monitoring including Sox and NOX level is being done at the core and buffer zone of the mine. The coal transportation from the mine is being done in tarpaulin covered and optimally loaded trucks only.</p>
11	<p>Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phase manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.</p>	<p>2000 nos of plants have been planted in the FY 2020-21 and a total of 6500 no of plants have been planted in and around mine premise, along coal stock yard etc. Target of 14,000 nos. of plants have been send for the coming FY i.e. 2023-24 which will be planted in the coming monsoon season at the depillaring sites.</p>
12	<p>Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the regional office of the Board annually.</p>	<p>Being Complied. To protect and establish the natural ecosystem, regular plantation on the depillaring land and within the mine premise is being done. Local plant saplings are used for maximum survival rate. A mix of flower planta, fruit plants, timber plants and medicinal plants are planted. The plantation sites are maintained for 4 years by MPRVVN until the plants are capable to self-sustain.</p>
13	<p>Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accident</p>	<p>The mine boundary is fenced from all sides with a 5 feet height brick wall. The coal stock yard and a part of the mine boundary is also covered with a 750 meter long and 14 feet high wind breaking wall to avoid escaping air borne dust out side the mine premise. The mine incline is also protected and covered to avoid any possible accident.</p>
14	<p>Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEF&CC OM dated 26/08/2015 and submit the report to MPPCB.</p>	<p>Monitoring of coal ash is being done on regular basis to measure the coal grade and quality of coal at the laboratory. It is also being done by third party and buyers.</p>

<p>15</p>	<p>Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.</p>	<p>No CHP is there at Damni UG mine. At Coal stock yard and coal transportation, 24 fixed sprinklers are installed and additional 16 sprinklers are also being installed at the coal transportation road. These sprinklers are being operated in fixed time interval for minimizing water consumption and maximizing efficiency. One dedicated truck mounted mist fog machine of Rs. 38Lakhs is deployed at Damni UG Mine for suppression of air borne dust and water sprinkling on coal transportation road.</p>
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General Condition (If Any) :-

S.N.	Condition	Compliance
<p>1.</p>	<p>MoEF & CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E) dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended. Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----</p> <p>(3) It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).</p> <p>Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of coast and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central</p>	<p>The Damni UG Mine is being worked with underground mining technology and no over burden is generated in this method. Therefore, the clause of mixing of 25% flyash with the overburden does not apply on Damni UG Mine. Damni UG Mine is an underground mine and presently the management is not having a suitable and safe technology for filling of flyash in a working underground mine. Possibility is being explored in other mines of the Area where flyash can be accommodated with more efficiency and safe manner, without hampering the production activities. One MOU has been signed between Sharda OC Mine of SECL Sohagpur Area and MB Power Jaithari and ATPS, Chachai for filling of flyash from both these power plants. The ash filling work is being carried out after taking all the statutory permissions.</p> <p>The possibility is being explored in other mines of the Area to accommodate flyash.</p>

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	<p>Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines. 1005</p> <p>Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.</p>	
2.	<p>(4)</p> <p>i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.</p> <p>(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.</p>	<p>Damni UG Mine is an underground mine and presently the management is not having a suitable and safe technology for filling of flyash in a working underground mine. Possibility is being explored in other mines of the Area where flyash can be accommodated with more efficiency and safe manner, without hampering the production activities.</p>
3.	<p>The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p>	<p>Being Complied. The non-hazardous waste and other waste are being collected and disposed in a scientific manner. Regular cleaning of the mine premise is being done.</p>
4.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring</p>	<p>Agreed, full support and information is provided during visit of MPPCB officials.</p>

Noted

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	equipment or monitoring method required in this Consent: or, e. To sample at reasonable times any discharge or pollutants.	
5.	This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately Apply for the consent with new requisite information.	Agreed
6.	The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	Agreed
7.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary Movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed
8.	Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month	Agreed. Presently no pollution control equipment being used at the mine is working on electricity.
9.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed
10.	Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.	Agreed
11.	The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation	Agreed
12.	The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31 st March on or before 30th September every year to the Board.	Complied. A three stage environment cell is already established at SECL HQ, Bilaspur, Area HQ, Sohagpur Area and at Mine office of Amlai OC Sec B Mine. The cell is headed by CMD SECL followed

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by General Manager (Envt), and Area General Manager at Area level. A dedicated nodal officer is also appointed at the mine. Every year the Environmental Audit Statement is being prepared by CMPDIL, Bilaspur and submitted to the state board before 30th sept of every year.

13.	Industry shall obtain membership of Emergency Response Centre of the Board if needed.	Agreed
14.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed. All the information and statements given are true and no false information have been provided.
15.	Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.	Agreed, there is no colony under Damni UG mine, the mine employee are residing at Rajendra Colony. At Rajendra colony, a contractor for collection and disposal of solid waste has given.
16.	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Agreed
17.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.	Agreed

[Signature]
15/06/23
Sub Area Manager
ABD Sub Area

[Signature]
14/06/23
Nodal Officer (Envt)
Damni UG Mine

Dhanpuri OC Mine of SECL, Sohagpur Area
Consent Compliance Status

Consent No:AW-57570 dated 16.02.2023 valid upto 31.03.2024.

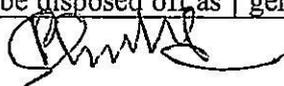
S.N.	CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974	Compliance																								
1.	The daily quantity of mine water discharge shall not exceed 2725.0 KL/day, and the daily quantity of sewage shall not exceed 116.0 KL/day. Mine water to be treated & reused within mine lease area for industrial /plantation/ domestic uses to ensure ZLD from the mine lease area of 1443.02 Hact.	Complied. All the mine water is being treated in the mine sump and settling tanks and then reutilized for mining operations and supplied to Sanjay nagar filter plant for further supply to colony quarters. Apart from this the mine water is also supplied to deohara village pond for the use of local villagers for domestic use. Regular monitoring of mine water and discharged water is being done by the CMPDIL and reports are being submitted to the state and central authorities.																								
2.	Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards- <table border="0" style="width: 100%;"> <tr> <td style="width: 30%;">pH</td> <td style="width: 30%;">Between</td> <td style="width: 40%;">5.5 – 9.0</td> </tr> <tr> <td>Suspended Solids</td> <td>Not to exceed</td> <td>100 mg/l.</td> </tr> <tr> <td>BOD 3 Days 270C</td> <td>Not to exceed</td> <td>30 mg/l.</td> </tr> <tr> <td>COD</td> <td>Not to exceed</td> <td>250 mg/l.</td> </tr> <tr> <td>Oil and grease</td> <td>Not to exceed</td> <td>10 mg/l</td> </tr> <tr> <td>TDS</td> <td>Not to exceed</td> <td>2100 mg/l.</td> </tr> <tr> <td>Chlorides</td> <td>Not to exceed</td> <td>1000 mg/l</td> </tr> </table> <p>For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.</p>	pH	Between	5.5 – 9.0	Suspended Solids	Not to exceed	100 mg/l.	BOD 3 Days 270C	Not to exceed	30 mg/l.	COD	Not to exceed	250 mg/l.	Oil and grease	Not to exceed	10 mg/l	TDS	Not to exceed	2100 mg/l.	Chlorides	Not to exceed	1000 mg/l	Complied, mine water properly settled in quarry and Regular monitoring of mine water and discharged water is being done by the CMPDIL and reports are being submitted to the state and central authorities.			
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4.	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvment/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	The effluent is treated in one 10 KL Effluent treatment plant (Oil and grease trap) constructed at the mine. The treated water is then reutilized for washing of HEMM Machines. The mine water is being treated in the surface settling tank and mine sumps. Regular monitoring of the treated water is also being done to check the level of																								



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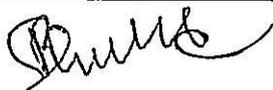
		parameters. The treated mine water is used for mining operation, dust suppression, water sprinkling, plantation, fire fighting etc. Rest of the mine water is supplied to Sanjay nagar colony for domestic use and deohara village for local villagers.																		
5.	Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.	Agreed																		
6.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent	Regular maintenance of the sewage treatment plant sprinkling system and other treatment and control facilities are being done on time to time. Cleaning of sump and settling tanks is also being done in regular interval.																		
7.	The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.	Agreed.																		
8.	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.	Agreed																		
9.	<p>Compilation of Monitoring</p> <p>i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.</p> <p>ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.</p>	<p>Complied, samples are taken as per guideline issued by CPCB Sampling and monitoring is being done by CMPDIL in NABL accredited labs. Following method of analysis is being adopted by CMPDIL</p> <table border="1"> <thead> <tr> <th>SN</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R : 1996, Electrometric Method</td> </tr> <tr> <td>2</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric Method</td> </tr> <tr> <td>3</td> <td>COD</td> <td>APHA, 22nd Edition, 5220B, open Reflux. Titration Method</td> </tr> <tr> <td>4</td> <td>Oil & grease</td> <td>IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric</td> </tr> <tr> <td>5</td> <td>BOD (3 days, 27 C)</td> <td>IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C</td> </tr> </tbody> </table>	SN	Parameter	Method of analysis	1	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	2	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method	3	COD	APHA, 22 nd Edition, 5220B, open Reflux. Titration Method	4	Oil & grease	IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric	5	BOD (3 days, 27 C)	IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C
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10.	Recording of Monitoring i. The applicant shall make and maintain online	Complied, monitoring is being done by CMPDIL with record of date, place, time,																		

	<p>records of all information resulting from monitoring activities by this Consent. 10 10</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(i) The date, exact place and time of sampling (ii) The dates on which analysis were performed (iii) Who performed the analysis? (iv) The analytical techniques or methods used and (v) The result of all required analysis</p> <p>iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>	<p>dates of analysis etc. Monitoring data of last 5 years are being maintained at the Area Environment Department for all the mines. Soft copies are also uploaded on the company's official website</p>
11.	<p>Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>	<p>Complied. The monitoring report and data are being submitted with the Six monthly compliance report and form V. And as and when asked to the board and to the regional office of the ministry.</p>
12.	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	<p>Complied, used oil and hazardous waste are stored in sealed container separately and send to only authorized dealer/recyclers authorized by SPCB/ CPCB. No any HW is being discharged in natural water course.</p>
13.	<p>Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.</p>	<p>Complied, the major pollutant in mine water is the coal dust. To remove it, the mine water is settled in settling sump before using it for the mining operations. The treated mine water is used for mining operation, dust suppression, water sprinkling, plantation, fire fighting etc. Rest of the mine water is supplied to Sanjay nagar colony for domestic use and deohara village for local villagers. No any visible floating solids and foam are present in mine water. Regular monitoring of the water is also done.</p>
14.	<p>Disposal of Collected Solid- All hazardous waste/sludge shall be disposed off as</p>	<p>The hazardous waste (Used oil) being generated at the mine are stored separately</p>



	per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a r0esult of intake water screening or treatment may be returned to eaters body habitat.	and is disposed through authorized recycler authorized by CPCB/SPCB only through tendering produces
15.	Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Complied, Presently there is no pollution control Equipment which is working on electricity. The pollution control equipment are like Sprinkler, Mobile water Tanker and Settling Tank etc.
16.	Prohibition of Bypass system- The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except : i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	Agreed.
17.	The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible. The sewage treated or untreated shall not be disposed in nearby nallah in any case.	Complied, any information asked though XGN are provided as early as possible.
18.	Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.	Big mine sumps are created to settle mine water, those sumps also works as ground water recharge body. The treated mine water is also supplied to nearby deohara village pond which also helps to maintain ground water level in surrounding area.
19.	PP Shall Ensure Following in time bound manner	
a.	PP shall use surface miner for extraction of coal and replace shovel dumper on priority.	The mine is about to be closed as the reserve has been exhausted. Presently the mining is being done with dragline machine which eliminates the OB transportation process,

1012		which helps to minimize dust generation due to movement of heavy vehicle.
b.	Third party monitoring by reputed institute for air quality (including heavy metal analysis) shall be carried out at identified locations of both, ambient and the process area, to arrive at impact of the proposed expansion, at regular interval of 3 years	CMPDIL does the regular monitoring work for the mines of SECL, Sohagpur Area. Apart from this the regional office of MPPCB also does the monitoring to measures the actual level of pollutants in the air. ICFRE and other institutes also does the monitoring work for some mines of the Area, as the 3 rd party.
c.	PP must carry out the energy audit to reduce the energy demand including submission of time bound plan to install the solar power plants at suitable area.	Agreed. A proposal is under process for installation of solar power plant at Sohagpur Area.
d.	PP shall prepare river conservation plan of nearby water bodies from independent expert and the recommendations shall be compiled. Further, quarterly water quality and quantity shall be monitored and submitted to State Pollution Control Board	Agreed.
e.	PP must follow the proper mitigation measure to combat air pollution like the wind barrier of three tier tier plantation must be installed towards the SE boundary of the mine and over the OB dump, sprinkling of water etc to have continuous check on air quality	To control the fugitive emission following precautionary measures are being taken at the mine: 1. One wind breaking wall along the coal stock yard of the mine has been constructed for 400 meter length and 12-14 feet height. 2. 24 number of fixed type rotating high pressured water sprinklers are installed at the stock yard for continuously water sprinkling and suppression of dust during loading unloading of the coal and movement of vehicles. 3. The coal is being transported in tarpaulin covered optimally loaded trucks only. 4. Two 28 KL mobile water tankers with high pressure water sprinkling are deployed at the mine which are used for water sprinkling on haul road. 5. Dense plantation along the mine boundary, coal transportation road and on the OB dump is being done which help to suppress air borne dust.
f.	PP shall install radar technology for monitoring slope stability of external OB dump once the height increase beyond 90 meters. Further, slope stability study shall be conducted and its recommendation to be complied with stringent timeline	The external OB dumps have already been stabilized and plantation on the dumps have been done. Presently the sufficient plant and native species have been developed at the external dump. Presently only internal dumping is being done at the mine. Slope stability study is being conducted by the mine management. Precautionary measures as per the guidelines of the DGMS are being taken.
g.	Permission from State Government and Village panchyat shall be taken prior to diversion of road	No road is being diverted. Prior permission from the state government



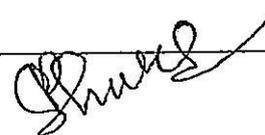
	and culverts which falls in core zone of the project and shortest possible and pucca road should be constructed for these village connectivity. PP to develop pucca roads by seeking consent from the panchyat with widening of roads especially roads inter linking the villages within the study area of 10 Km radius buffer zone.	1013 and village panchayat will be taken. No village is being falling within the core zone. The mine reserve has been exhausted and the mine is about to be closed.
h.	PP shall obtain permission from Central Ground Water Authority for expansion capacity	An application on dated 31.03.2023 was submitted which has been approved by the EAC committee of CGWA and the NOC is awaited. (NOC Application no. 21-4/1358/MP/MIN/2022)
i.	PP to provide bio toilets to the villages located within the study areas.	The SECL, Sohagpur Area has constructed numbers of toilets at village school panchayat and houses under Swaksh Bharat Mission under CSR activities.
j.	Transportation of coal shall be by closed conveyor belts in mine pit to siding through railways	Presently the coal transportation is being done through tarpaulin covered trucks from mine to siding and from siding the mine is sent through rail wagons to consumers. A proposal for construction of conveyor belt was initiated which was proposed to be pass through forest area for which the permission is still awaited from forest department.
k.	PP shall plant Sal trees and other native species and create a nursery to distribute the species freely in the region for redevelopment of Sal forest in the region. PP to provide the details of the SAL nursery to the M P pollution board in six monthly compliance reports.	Every year plantation work is being carried out by SECL Sohagpur Area through Madhya Pradesh Rajya Van Vikas Nigam (MPRVVN) during monsoon season. The plantation work is carried out using native plant species in consultation with the state forest department. The
l.	PP to carry forward the work of sand segregation plant with time bound manner and should furnish the detail in its six monthly compliance reports	Agreed.
m.	PP shall install 01 continuous ambient air quality monitoring station at suitable location preferably village side with consultation of the MP Pollution Control Board. The real time data so generated shall be uploaded on company website & transmitted to the central server of MPPCB installed at ESC Bhopal. In addition data should also be displayed digitally at entry and exit gate of mine lease area for public display	02 number of CAAQMS stations are established at SECL, Sohagpur Area at Regional Colony Burhar and Bangwar Colony for continuously monitoring the ambient air quality. Both the stations are connected with the central surveillance system of MPPCB, Bhopal.
n.	PP to replace the existing water sprinkler with Fog cannon mist sprayer as these sprinklers create mud puddles. PP Shall install fixed fog cannon (mist spayer) all along the haul road till CHP, Railway siding and OB Dump area and accordingly sufficient number of fog cannons (not less than 10 nos) with 40 mts jet length shall be installed within 6 months.	The mine reserve has been exhaust and the mine is about to be closed. Presently fixed type rotating water sprinklers are installed along coal stock yard of the mine. Along with this 02 HEMM mobile water tankers are also deployed at the mine for water sprinkling and dust suppression. One truck mounted mist fog cannon is deployed at Burhar Railway Siding and fixed sprinklers are installed along siding.

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o.	The monitoring of blasting at proposed stations to be done along with existing ones and the peripheral plantation along villages to be developed with proper marking for statutory certification	Blasting monitoring is being done regularly and reports are prepared and kept at unit office. Vibration monitoring at residential area is also being done. Plantation along mine boundary and on OB dumps are being done by the mine management through MPRVVN using native plant species.
p.	Continuous monitoring of occupational safety and other health hazards, and the corrective actions needs to be ensured	Regular atleast 10-20% of the workers are go through PME and monitoring of occupational health and safety is monitored. If any abnormalities are found, suitable precautionary actions are taken.
q.	PP shall supply clean drinking water and for domestic purpose for the people coming under the zone of influence of the mining activity. PP shall provide drinking water facilities like installation of RO plants with proper water supply pipe fittings to nearby rural areas and also install hand pumps by seeking consent from Panchayat of the villages located within the study area of 10 km radius buffer zone.	The Treated mine water from Dhanpuri OC mine is supplied to nearby deohara village pond for agricultural use of local villagers. Apart from this the mine water is also used for domestic purpose at Sanjay nagar colony after treatment in filter plant. A RO plant is also constructed at Sanjay Nagar Colony.
r.	PP should establish in house (at project site) environment laboratory for measurement of environment parameter with respect to air quality and water (surface and ground. A dedicated team to oversee environment management shall be setup which should comprise of Environment Engineers, laboratory chemist and staff for monitoring of air, water quality parameters routine basis. Any non compliance or infringement should concerned authority.	A NABL accredited lab is established at RI-V CMPDIL Bilaspur. All the monitoring samples are collected and analysed the at labs and reports are submitted every month. A separate Environmental Management cell has also been established at SECL HQ level and area, mine level. Regular monitoring of compliance status of EC compliance is being done.
20.	The effluent discharges (Mine waste water, workshop effluent) shall be monitored in terms of the parameters notified under the Water Act 1974 Coal industry standards vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board.	Being complied. Every month effluent monitoring is being done by CMPDIL.
21.	Regular monitoring of ground water level and quality shall be carried out in the around the mine lease area by establishing a network of existing wells and constructing new piezometers during the mining operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre monsoon, monsoon, post monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to M P pollution control Board along with the Regional Office Ministry of Environment, Forest and Climate Change	21 No of piezometers were proposed to be install at Sohagpur Area mine for continuously monitoring of ground water level in core and buffer zone of the mine. Out of these 21, 11 piezometers have been installed and commissioned at the mine and remaining 10 piezometers are about to be installed. Along with this. ground water level monitoring with the help of existing village wells are also being done and records are maintained at mine office. Ground water quality is being monitored by CMPDIL every month. The monitoring reports of all the mines are being submitted to the board with six monthly EC compliance

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		1015 report and Audit statement
22.	PP shall carry out monthly water monitoring quality of River bodies located within 5 Km radius and conduct Bio- assay test half yearly and further monitoring Ground water level	Being complied.
23.	Monitoring of water quality upstream and downstream of nearby water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the MP pollution Control Board along with the Regional Office Ministry of Environment, Forest and Climate Change.	Water quality monitoring at upstream and down stream is being done regularly by CMPDIL. The monitoring data is kept at mine office and area office and the same is also uploaded on the company website in public domain. The reports are also submitted to MPPCB, Bhopal and Shahdol office.
24.	Ground water shall not be used for mining operations. Rainwater harvesting shall be implemented for conservation and augmentation of ground water resources & water thus stored shall be used for the mining operations & control of fugitive emissions.	No ground water is being used for mining operations. Only mine water is used after proper treatment. Rainwater harvesting structure is constructed at mine office for recharging ground water.
25.	Catch and/or garland drains and siltation ponds in adequate numbers and appropriate size shall be constructed around the mine working, coal heaps & OB dumps to prevent run off of water and flow of sediments directly into the river and water bodies.	Catch drains and garland drains are constructed at appropriate locations wherever required. All the OB dumps are internal dumps. No external dumping is being done. Mine water is treated properly before discharging it into the natural water bodies.
26.	Dump material shall be properly consolidated / compacted and accumulation of water over dumps shall be avoided by providing adequate channels for flow of silt into the drains. The drains/ponds so constructed shall be regularly de-silted particularly before onset of monsoon and maintained properly. Sump capacity should be adequate to provide proper retention to allow settling of silt material. The Water so collected in the sump shall be utilised for dust suppression and green belt development and other industrial use	Being complied.
27.	Dimension of the retaining wall constructed, if any, at the toe of the OB dumps within the mine to check run-off and siltation should be based on the dump and adjacent field/habitation/water bodies.	Being complied. Toe wall dimensions are as per the OB Dumps height.
28.	Adequate ground water recharge measures shall be taken up for augmentation of ground water. The project authorities shall meet water requirement of nearby village(s) after due treatment conforming to the specific requirement (Standards).	One rain water harvesting structure is constructed at manager office of the mine. Apart from this the siltation pond also helps to recharge ground water table. The treated mine water is supplied to nearby village pond which helps to maintain ground water level at village.
29.	Industrial waste water generated from CHP, workshop and other waste water, shall be properly collected and treated so as to conform to the standards prescribed By the Board under Water Act 1974 and Environment (protection) Act 1986 and the rules made there under and as amended from time to time. PP shall ensure that adequate ETP/STP are provided for the above stated	One Oil and grease trap is construction at the workshop for treatment of effluent water. Regular monitoring of effluent water is being done by CMPDIL.



	effluents	1016
30.	The water pumped out from the mine after siltation, shall be utilized for industrial purpose viz watering the mine area. Roads Green belt development etc. The drains shall be regularly desilted particularly after monsoon and maintained properly.	Being complied. Mine water is utilized for mining operation like, plantation, fire fighting, dust suppression etc. Mine water is also supplied to village pond for irrigation and to colony for domestic use. Regular cleaning of drain and siltation pond is being done
31.	The surface drainage plan including surface water conservation plan for the area of influence affected by the said mining operations considering the presence of the river/rivulet/pond/take etc shall be prepared and implemented by the project proponent. The surface drainage plan and or any diversion of natural water courses shall be as per the approved Mining Plan/EIA/EMP report and with the due approval of the concerned State/GoI Authority.	Being complied.
32	The construction of embankment to prevent any danger against inrush of surface water into the mine should be as per the approved Mining Plan and as per the permission of DGMS or another authority as prescribed by the law	Complied.
33	The project proponent shall take all precautionary measures to ensure riverine/riparian ecosystem in and around the coal mine up to a distance of 5 Km. A riverine/riparian ecosystem conservation and management plan should be prepared and implemented in consultation with the irrigation/Water resource department Government of MP.	Agreed to comply with. A riverine/riparian ecosystem conservation plant will be prepared and implemented in consultation with the irrigation/water resource department.

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Compliance of consent condition under
AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

SN	CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981				Compliance
1.	The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants.				<p>For air pollution control following arrangements are provided:</p> <ul style="list-style-type: none"> • A wind breaking wall of 400 meter length around the coal stock yard has been constructed for minimising air pollution. • Green belt around mine has been developed using native plant species. Plantation along mine boundary, coal transportation road and on OB dumps have been developed. • 2 no of 28 KL mobile water tanker are deployed for sprinkling of water at haul road. • WBM of coal transport road in side mine premises. • Fixed type high pressures 360 rotation sprinklers are installed at coal stock yard for continuously water sprinkling for dust suppression. • Coal is transported in optimally loaded tarpaulin cover trucks for preventing spillage of during transportation. • Plantation on OB dumps and along mine boundary has been done. More plantation in coming year will be done. Target of 35,000 plants is there for coming monsoon 23-24.
Name of section	Stack height(mtrs)	Control equipment to be installed	S.P.M ($\mu\text{g}/\text{M}^3$)		
Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms		
Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms		
2.	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <p>a. Particulate Matter (less than 10 micron) 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)</p> <p>b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)</p> <p>c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$</p> <p>d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$</p> <p>e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$</p>				Monitoring is being done by CMPDIL and report submitted to the board through environmental audit report and six monthly compliance to board.
3.	The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.				<p>Compiled.</p> <p>Regular maintenance of the machines and vehicles is being done.</p> <p>Controlled blasting with delay detonators is being done to minimize ground vibration and noise. Plantation along coal</p>

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	1018	transportation and along mine boundary has been done. Workers engaged in active mining are provided with earmuff ear plugs and other protective equipments.
4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	Complied
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	<ul style="list-style-type: none"> • A wind breaking wall of 400 meter length around the coal stock yard has been constructed for minimising air pollution. • Green belt around mine has been developed using native plant species. Plantation along mine boundary, coal transportation road and on OB dumps have been developed. • 2 no of 28 KL mobile water tanker are deployed for sprinkling of water at haul road. • WBM of coal transport road in side mine premises. • Fixed type high pressures 360 rotation sprinklers are installed at coal stock yard for continuously water sprinkling for dust suppression. • Coal is transported in optimally loaded tarpaulin cover trucks for preventing spillage of during transportation. • Plantation on OB dumps and along mine boundary has been done. More plantation in coming year will be done. Target of 35,000 plants is there for coming monsoon 23-24.
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages	<p>All inter road are WBM, good housekeeping are maintained by regular clearing and grading of road.</p> <p>Water sprinkling using two 28KL HEMM mobile water tanker is done for suppression of air borne dust. Coal is transported in optimally loaded tarpaulin cover trucks for preventing spillage of during transportation</p>
7.	Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 2X2 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition	Intensive tree plantation has been done in and around the mine premise and on OB Dump and non dump. Total 9,36,002 plants have been planted till date. During previous FY 31,000 plants were planted and 35,000 plants are proposed to be planted in coming FY 23-24.
8.	Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within 3 months time and report to Board's HO.	Tow numbers of CAAQMS station have been installed at Sohagpur Area to continuously monitor air quality in the mining as well as residential zone. Both the stations are connected with the central surveillance system of MPPCB, Bhopal.
9.	Following improvements shall be achieved without	A. All inter road are WBM, good

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	<p>delay--</p> <p>A. The Coal Transportation road should be made pucca / concreted to effectively control the dust generated from transportation activity .</p> <p>B. Construction of the wind breaking wall around the coal stock yard and CHP area.</p> <p>C. Installation of CAAQMS stations at suitable location in the leased area of the mine itself to monitor ambient air quality.</p>	<p>1019 Housekeeping are maintained by regular clearing and grading of road.</p> <p>Water sprinkling using two 28KL HEMM mobile water tanker is done for suppression of air borne dust.</p> <p>B.A wind breaking wall of 400 meter length and 12 feet height around the coal stock yard has been constructed for minimising air pollution.</p> <p>C.Tow numbers of CAAQMS station have been installed at Sohagpur Area to continuously monitor air quality in the mining as well as residential zone. Both the stations are connected with the central surveillance system of MPPCB, Bhopal.</p>
10.	<p>Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer points as per the need.</p>	<p>Being complied.</p> <p>At loading unloading area, 24 fixed type rotating high pressure water sprinklers are installed at the coal stock yard for dust suppression. Two 28 KL mobile water tankers are deployed for continuously water sprinkling on haul road.</p>
11.	<p>Mine management shall provide continuous water sprinkler systems at all suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP to siding.</p>	<p>24 fixed type rotating high pressure water sprinklers are installed at the coal stock yard for dust suppression. Two 28 KL mobile water tankers are deployed for continuously water sprinkling on haul road.</p> <p>Coal is being transported in tarpaulin covered trucks to minimize air borne dust during coal transportation.</p>
12.	<p>Drills shall be wet operated to reduce the fugitive emission. Coal stock area should have all APC arrangement e.g. wind breaking wall of height 6 meter with fixed type water spraying system.</p>	<p>Drills are wet operated. Coal stock are is having One wind breaking wall along the coal stock yard of the mine has been constructed for 400 meter length and 12-14 feet height. 24 number of fixed type rotating high pressured water sprinklers are installed at the stock yard for continuously water sprinkling and suppression of dust during loading unloading of the coal and movement of vehicles.</p>
13.	<p>Continuous ambient air quality monitoring stations as prescribed in the statue be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely PM10 PM25 SO2 and NO2. Location of the stations shall be decided based on the meteorological data topographical features and environmentally and ecologically sensitive targets in consultation with RO MPPCB Shahdol. Online ambient air quality monitoring stations shall also be installed in addition to the regular monitoring stations as per the requirement, Monitoring of heavy metal such as Hg, As, Cd, Cr, etc shall also be carried out at regular interval.</p>	<p>For air quality monitoring total 8 AAQ stations have been installed under Dhanpuri OC Mine, four in coze done and four in buffer zone. The station monitor, PM10, PM2.5, SPM, RPM, SOX, NOX twice a month, CO once a month and monthly monitoring reports are prepared by CMPDIL NABL Accredited labs. Two CAAQMS Stations are also installed at Sohagpur Area for continuously monitoring air quality. Both the stations are connected with the centre surveillance system of MPPCB, Bhopal.</p>

		1020 Heavy metals are measured once in every six months.
14.	Fugitive dust emission from all sources shall be controlled regularly. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MP Pollution Control Board.	To control the fugitive emission following precautionary measures are being taken at the mine: D. One wind breaking wall along the coal stock yard of the mine has been constructed for 400 meter length and 12-14 feet height. E. 24 number of fixed type rotating high pressured water sprinklers are installed at the stock yard for continuously water sprinkling and suppression of dust during loading unloading of the coal and movement of vehicles. F. The coal is being transported in tarpaulin covered optimally loaded trucks only. G. Two 28 KL mobile water tankers with high pressure water sprinkling are deployed at the mine which are used for water sprinkling on haul road. H. Dense plantation along the mine boundary, coal transportation road and on the OB dump is being done which help to suppress air borne dust.
15.	The transportation of coal shall be carried out as per the provisions and route envisaged in the approved Mining Plan or environment monitoring plan. Transportation of the coal through the existing road passing through any village shall be avoided. In case, it is proposed to construct a „bypass“ road, it should be so constructed so that the impact of sound, dust and accidents could be appropriately mitigated	The coal transportation is being done as per the approved mining plan. No bypass is proposed. The mine is about to be closed as the mine reserve has been exhausted and no target has been awarded to Dhanpuri OC Mine for the FY 23-24.
16.	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged in mining and allied activities shall be operate only after obtaining „PUC“ certificate from the authored pollution testing centres.	Only PUC certified vehicles are deployed at the mine for transportation of coal. 100% coal is transported in tarpaulin covered and optimally loaded trucks only. Regular maintenance of the vehicle is also being carried out by the management to check the air pollution. Regular monitoring of the Air quality parameters like SOX and NOX are being done by CMPDIL. The report are within the permissible limits.
17.	Coal stock pile/crusher/feeder and breaker material transfer points shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.	The coal stock yard is covered with a 12-14 feet high and 400 meter long wind breaking wall to avoid air borne dust. 24 nos of fixed type water sprinklers with high pressure and 360 degree rotation are installed for continuously water sprinkling on the coal stock yard.
18.	PP should install adequate Wind breaker/shield arrangement along the railway siding for reducing the dust	One wind breaking wall of 400 meter length along the coal stock yard has been constructed in consultation wit the Regional

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	propagation in upwind direction in consultation with RO MPPCB Shahdol	1021 Officer MPPCB, Shahdol to minimize the air borne dust and to improve the air quality around the mine premise.
19.	The project proponent shall monitor the criteria pollutants level namely: PM10, SO2, NOx (ambient levels) or critical sectoral parameters indicated for the project and display the same at a convenient location for disclosure to the public and put on the website of the company.	Regular monthly monitoring of the air quality parameters like PM10, PM2.5, SPM, SOx, NOx are being carried out by CMPDIL NABL Accredited lab. The monitoring reports are also submitted to the SPCB, MoEFCC and the same is also uploaded on company's official website in public domain.
20.	Adequate measurers shall be taken for control of noise levels as per Noise Pollution Rules, 2016 in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with personal Protective equipments (PPE) like ear plugs/muffs in conformity with the prescribed norms and guideline in the regard. Adequate awareness Programme for users to be conducted. Progress in usage of such accessories shall be monitored.	A dense plantation along the mine boundary and on OB dumps have been done which helps to minimize noise pollution. Regular maintenance of machines are also being ensured. Controlled blasting with delay detonators are carried out for minimizing the vibration. One wind breaking wall of 400 meter length along the coal stock yard of the mine has been constructed. Employees exposed excessive noise are provided with protective equipment like ear muff, plug etc. Regular monitoring of noise level in day and night is being done by CMPDIL on fortnightly basis. The reading are within the permissible limits. Suitable actions are taken if the limit exceeds. Yearly medical checkup (PME) is conducted of atleast 10-20% of the employee to ensure occupational health.

GENERAL CONDITIONS

SN	Condition	Compliance
1	<p>THE MINE MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16. SOME OF THE RELEVANT STIPULATIONS ARE AS BELOW:</p> <p>A. No person or agency shall within radius of 50 kilo meters (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mines without using 25% of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of DGMS.</p> <p>B. No agency, person or organisation shall within a</p>	<p>Dhanpuri OC is a working mine, and presently the abandoned mine voids for flyash filling are being allotted as per the guidelines issued by Coal India Limited. One abandoned patch "OPQR" (10.8 Lakh CUM) of Sharda OC Mine has already been allotted to two TPPs, MB Power and ATPS Chachai and the backfilling operations have already been started by TPPs after obtaining competent approval. One more abandones Patch named T-1 is about to be granted to TPPs for flyash filling. More such abandoned patches will be allotted for flyash filling as per the Coal India Guidelines.</p>

	<p>radius of hundred kilo meters of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low lying areas with soil; only fly ash shall be used for compaction and reclamation and they shall also ensure that such reclamation and compaction is done in accordance with specifications and guidelines laid down.</p> <p>C. No person or agency shall within radius of 50 kilo meters (by road) from coal or lignite based thermal power plants, undertake or approve without using 25% of fly ash on volume to volume basis of the total materials used for external dumps of over burden and same percentage in upper benches of back filling of opencast mines under the guidance of DGMS.</p>	
2	<p>A. The mine management shall submit an action plan for the utilization of fly ash in the mines in compliance of the fly ash utilization within one month's time and shall also provide mining plan Containing the provisions for utilization of fly ash in the mine. B. The mine management shall adhere to the office memorandum (OM) of MoEF&CC dated 28-08-19 and the conditions stipulated therein pertaining to the use of fly ash in the mines, as mentioned in the para 7 of the OM. Industry shall have to follow the same and guidelines of the CPCB entitled "<i>Guidelines for disposal/utilization of Fly ash for reclamation of Low Lying Areas and in stowing of abandoned mines /Quarries</i>" for the disposal of fly ash in external overburden dumps of mines shall be followed.</p>	<p>Dhanpuri OC is a working mine, and presently the abandoned mine voids for flyash filling are being allotted as per the guidelines issued by Coal India Limited. One abandoned patch "OPQR" (10.8 Lakh CUM) of Sharda OC Mine has already been allotted to two TPPs, MB Power and ATPS Chachai and the backfilling operations have already been started by TPPs after obtaining competent approval. One more abandones Patch named T-1 is about to be granted to TPPs for flyash filling.</p>
3.	<p>The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site.</p>	<p>Complied. The work of collection and disposal of non hazardous waste from the colony is being carried out by municipal department.</p>



4.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	<p>1023 Agreed. Full support and information is provided to the authorized representative of state pollution control board and other statutory bodies.</p>
5.	<p>Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.</p>	<p>No pollution control equipment are working on electricity at Dhanpuri OC Mine.</p>
6.	<p>All approach roads to mine and all other roads which are in regular use should be black topped in time bound manner. The maintenance of road shall be done by PP in collaboration with State Government.</p>	<p>All the approach roads are black topped and internal road are WBM and regularly water sprinkling on coal transportation road are being done for suppression of air borne dust.</p>
7.	<p>Coal Mining shall be carried out only by surface miners. Mining shall be carried out as per the approved mining plan (including Mine Closure Plan) abiding by mining laws related to coal mining and the relevant circulars issued by Directorate General Mines Safety (DGMS). No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest(Conservation) Act, 1980</p>	<p>The mining operations are being carried out as per the mining plan. The Dhanpuri OC Mine is about to be closed as the reserve is exhausted. No target has been awarded to Dhanpuri OC Mine for the FY 2023-24. Backfilling of OB is being done. Mining in forest area is being done after obtaining forest clearance only.</p>
8.	<p>Project Proponent shall obtain blasting permission from DGMS for conducting mining operation near villages and also explore deployment of rock breakers of suitable capacity in the project to avoid blasting very near to villages. There shall be no damages caused to habitation/structures due to blasting activity.</p>	<p>All the necessary permission from the DGMS has been taken for blasting. The blasting is done with delay detonators and compact packing for maximum efficiency and minimum vibration. Regular vibration monitoring in mining and residential area is being carried out and the peak particle velocity is within the permissible limit. No cracks have been developed in the house in residential area.</p>
9.	<p>Controlled blasting should be practiced with the use of delay detonators and only during daytime. The</p>	<p>Controlled blasting with delay detonators are used for minimizing the blasting</p>

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	mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	1024 impact on the residential areas. All the precautionary measures are being taken for the safety.
10.	The top soil shall be used for land reclamation and plantation purposes. Active OB dumps shall be stabilised with native grass species to prevent erosion and surface run off. The other overburden dumps shall be vegetated with native flora species. The excavated area shall be backfilled and afforested in line with the approved Mine Closure Plan. Monitoring and management of rehabilitated area shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment, Forest and Climate Change/Regional Office. Top soil should be stored separately at earmarked area and necessary vegetation shall be maintained to avoid any containment of dust. It shall be used in reclamation of OB dump as per the approved mining plan	The top soil are progressively used on the stabilized OB dumps for plantation work every year during monsoon. Plantation on the OB Dumps and grassbed on slope are carried out after spreading top soil and native trees with mix of flower, fruit, timber and medicinal plants are done to naturally grow the flora fauna. The plantation work is carried out by MPRVVN in consultation with the state forest department. The plantation maintenance for 4 year is also being done by MPRVVN after plantation year. The plantation sites are handed over to the SECL by MPRVVN with minimum 80% survival. Regular compliance status of the EC/CTO conditions are being submitted to the Board and to the MoEFCC. In last five years 1,39,500 plants have been planted. 31,000 plants were planted in the previous FY and 35,000 plants are proposed to be planted in coming FY 23-24 during monsoon.
11.	The topsoil shall temporarily be stored at earmarked site(s) only and shall not be kept utilized. Further, it may be ensured that as per the time schedule specified in mine closure plan it should remain live till the point of utilization.	The top soil is regularly and progressively spread over the stabilized OB dumps for regular plantation during monsoon season. Therefore, no need of storing the top soil is there.
12.	The mine management shall stack the over burden at earmarked dump site(s) only. Keeping the overall slope as 28o filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff. Catch drains and siltation ponds of appropriate size shall be constructed to arrest silt, sediment flow from soil, OB dumps.	Only backfilling of the top soil is being done. No external dumping is being done. After stabilization of the dump, plantation is carried out after spreading of top soil. Only native species are chosen for plantation in consultation with the state forest department. Grassbed is developed at the slope of the dump to avoid soil erosion and surface runoff. Catch drains and siltation sumps are constructed at the mine for settling of mine water. Regular cleaning of the catch drains is done.
13.	Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump & sump capacity shall be designed keeping 50% safely margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.	Garland drains of appropriate size and capacity have already been constructed for to arrest silt and sediments. For collection of mine water and settlement of the silt, mine sumps are constructed and the settled mine water is then reutilized in mining operations and other activities. Regular cleaning of the silt and sediments are done.

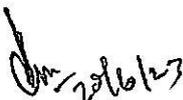
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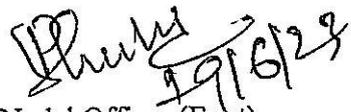
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14.	Mine management shall provide retaining wall at the toe of the dumps and OB benches within the mine to check runoff and siltation. Design of these structures shall be based on rainfall data.	Retaining/toe wall along the OB dump has been constructed for a length of 1400 meter to check the runoff and siltation.
15.	Appropriate embankment shall be provided along the side of the river / nallah flowing near or adjacent to the mine and there shall be no overflow of OB into the river and into agricultural fields.	Complied.
16.	Progressive backfilling of mine and progressive reclamation of OB dump shall be done. Active OB Dump should not be kept barren/Open and should be covered by temporary grass to avoid air born of particles and adequate width and height of toe wall shall be provided all along with OB Dump.	Complied
17.	The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board	Progressive plantation on the OB dumps are also being done after spreading top soil. The activities as per progressive mine closure plant are being carried out. The external dumps of the mine have already been reclaimed biologically and plantation on the internal dump after dump stabilization is carried out. In last five years 1,39,500 plants have been planted. 31,000 plants were planted in the previous FY and 35,000 plants are proposed to be planted in coming FY 23-24 during monsoon. The plantation work is being carried out by MPRVVN, Umara division in consultation with the state forest department. Yearly plantation data of the mine are submitted to the board every year with the six monthly compliance report.
18.	The final mine void depth should preferably be as per the approved Mine Closure Plan, and in case it exceeds 40 mt adequate engineering investments shall be provided for sustenance of aquatic life therein. The remaining area shall be backfilled and covered with thick and alive top soil. Post-mining land be rendered usable for agricultural/forestry purposes and shall be diverted. Further action will be treated as specified in the guidelines for Preparation of Mine Closure Plan issued by the Ministry of Coal dated 27th August 2009 and subsequent amendments.	The backfilling of mine voids are being done regularly and all the OB generated are backfilled. The final mine voids will be left as per the approved mine plan. Progressive plantation on the OB dumps are also being done after spreading top soil. The activities as per progressive mine closure plant are being carried out. The plantation work is being carried out by MPRVVN, Umara division in consultation with the state forest department.
19.	The entire excavated area, backfilling, external OB dumping (including top soil) and afforestation plan shall be in conformity with the "during mining" "post mining" land use pattern, which is an integral part of the approved Mining Plan and the EIA/EMP Progressive compliance status vis-a-vis the post mining land use pattern shall be submitted to the Board along with MOEF&CC.	Agreed. All the mining operations are being performed as per the Approved Project Report and EIA/EMP report. Six monthly EC compliance report with other details are being submitted to the ministry and board along with other details and monitoring reports twice a year.
20.	Fly ash shall be used for external dump of	The Coal India Limited has issued a

	<p>overburden backfilling or stowing of mine as per provisions contained in clause (i) and (ii) of subparagraph(8) of fly ash notification issued vide so 2804 (E) dated 3rd November, 2009 as amended from time to time. Compliance report shall be submitted to Regional Office MPPCB Shahdol & Zonal / Regional office of CPCB and MoEF & CC.</p>	<p>1026</p> <p>guidelines to allotting abandoned mine patches for filling of flyash from thermal power plants. Following the guidelines, the SECL, Sohagpur Area has allotted one abandoned mine patch of Sharda OC Mine of the Area of 10.8 lakh Cum Volume. The two thermal power plants, M/s MPPGCL ATPS Chachai and M/s MB Power, Jaithari has already start filling the flyash after obtaining permission from statutory bodies. Another patch of Sharda OC Mine is about to be allot for ash filling form Sharda OC Mine only. The Dhanpuri OC is a working mine and presently no scope for flyash filling is there. More abandoned patch will be explored in future.</p>
21.	<p>Greenbelt consisting of 3 tier plantation of adequate width shall be developed all along the mine lease area as soon as possible. The green belt comprising a mix of native species, (endemic species should be given priority) shall be developed all along the major approach/coal transportation roads.</p>	<p>Every year plantation along the mine boundary and on OB dumps are being carried out. The plantation work is being done by Madhya Pradesh Rajya Van Vikas Nigam Limited in consultation with the state forest department. The plant saplings are selected from local species. A mix of fruit, flower, timber and medicinal plants are planted. In last five years 1,39,500 plants have been planted. 31,000 plants were planted in the previous FY and 35,000 plants are proposed to be planted in coming FY 23-24 during monsoon. Along with plants, grassbed are also planted at the slope of the dump for stabilization and to avoid soil erosion.</p>
22.	<p>The project proponent shall make necessary alternative arrangements, if grazing land is involved in core zone, in consultation with the State government to provide alternate areas for livestock grazing, if any, In this context the project proponent shall implement the directions of Hon'ble Supreme Court with regard to acquiring grazing land.</p>	<p>Agreed to comply with.</p>
23.	<p>Digital Survey of entire lease hold area/core zone using Satellite Remote Sensing survey shall be carried out at least once in there years for monitoring land use pattern and report in 1:50.000 scale or as notified by Ministry of Environment Forest and Climate Change (MOEFCC).</p>	<p>The digital survey of the entire lease hold area with remote sensing technology for land use pattern is being carried out by CMPDIL every 3 years and the records are submitted to the Ministry and to the Board.</p>
24.	<p>Mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board. Mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.</p>	<p>Each year the Environmental Statement of the Dhanpuri OC Mine is being submitted before the stipulate time to the board. All the rules and regulation issued by MPPCB/CPCB/MoEFCC are being followed by the mine management.</p>
25.	<p>The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any</p>	<p>Agreed</p>

	invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	1027
27.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies must be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed
28.	Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.	Agreed
29.	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation	Agreed
30.	The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31 st March on or before 30th September every year to the Board.	Complied. A separate Env't cell has already been established in three level, at Company HQ level, at Area Level, and at mine level. The cell is headed by CMD, SECL followed by GM(Env't)/HOD.
31.	Industry shall obtain membership of Emergency Response Center of the Board if needed.	Agreed
32.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed, No false information have been submitted.
33	Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.	Colony waste is being collected by the municipal vehicles and disposed by them only.
34.	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge	Agreed
35.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.	Agreed.


Sub Area Manager
Dhanpuri OC Sub Area


Nodal Officer (Env't)
Dhanpuri OC Sub Area

1028
CONDITION COMPLIANCE STATUS OF KHAIRAHA UG MINE
OF SOHAGPUR AREA

(Consent order no: AWH-57838 dated 15.03.2023 Validity: 29.02.2024)

Conditions Pertaining to Water (Prevention & Control Of Pollution) Act 1974

SN	Conditions	Compliance
1.	The daily quantity of mine water shall be 5718 kld which shall be beneficially utilised within the mine lease area for industrial/horticulture purposes. Daily sewage shall not exceed 12.00 KL/day & it shall be treated through Septic tank Soak pit.	Complied; Mine water generation is about 6300 Cum/day and after settling in UG Sump and surface settling tank, the water is then filtered in 2 no of pressurized filter plant of capacity 10,000 GPH each and this filtered water is then used for coal cutting with continuous miner machine. Rest of the water is filtered in mine water filter plant of capacity 15000 GPH installed separately for water supply to nearby villagers for domestic use. Remaining water is being utilised in different purpose including Dust suppression at coal transportation road, and at coal stock yard, plantation, etc.
2.	Trade Effluent Treatment :- The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards - pH Between 5.5 – 9.0 Suspended Solid Not exceed 100 mg/l. BOD ₃ Days 27°C Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. TDS Not exceed 2100 mg/l. Chlorides Not exceed 1000 mg/l. For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.	Khairaha UG is an under ground mine and no HEMM are being washed at the mine, hence no generation of effluent water. Only mine water is being extracted for dewatering purpose. Regular monitoring of mine water is being done and 4 major parameters, Oil and grease, TDS, pH and BOD are measured. Monitoring reports are also being submitted to the ministry and to the board regularly. The same is also uploaded on company's official website in public domain.
3.	Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards- pH Between 5.5 – 9.0 Suspended Solids Not exceed 100 mg/l. BOD ₃ Days 27°C Not exceeds 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. Total Colliform Not exceed 1000 (MNP/100ML)	No residential colony under Khairaha U/G mine. The employees are residing at Rajendra colony, where one sewage treatment plant of 5 lakh litre/ day capacity has already been constructed. Regular monitoring of inlet and outlet water from STP is being done. All the parameters are well within the permissible limit.
4.	The effluent shall be treated up to prescribed Standards and reuse in the	Complied; Since Khairaha is an underground mine hence there is no effluent water only

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1029

	<p>process, for cooling and for green development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.</p>	<p>mine water is being extracted for dewatering purpose. Mine water generation is about 6300 Cum/day and after settling in UG Sump and surface settling tank, the water is then filtered in 2 no of pressurized filter plant of capacity 10000 GPH each and this filtered water is then used for coal cutting with continuous miner machine. Rest of the water is filtered in mine water filter plant installed separately for water supply to nearby villagers for domestic use. Remaining water is being utilised in different purpose including Dust suppression at coal transportation road, and at coal stock yard etc.</p>										
5	<p>Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.</p>	<p>Agreed . No change in the production capacity or the technology of the mining has been done. Prior approval of the same will be obtained before making any changes.</p>										
6.	<p>All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.</p>	<p>Regular cleaning and maintenance of treatment/control facilities/systems is being done like de-silting of settling tank, backwashing of pressure filter, regular cleaning of drainage system etc.</p>										
7.	<p>The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.</p>	<p>Agreed</p>										
8.	<p>Compilation of Monitoring data. i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements</p>	<p>Complied, sample taken as per guideline issued by CPCB Sampling and monitoring is being done by CMPDIL in NABL accredited labs. Following method of analysis is being adopted by CMPDIL</p> <table border="1" data-bbox="805 1702 1508 1971"> <thead> <tr> <th>S.N.</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R : 1996, Electrometric Method</td> </tr> <tr> <td>2.</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric</td> </tr> </tbody> </table>		S.N.	Parameter	Method of analysis	1.	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	2.	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric
S.N.	Parameter	Method of analysis										
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	<p>specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.</p>		<p>Method</p> <p>3. COD APHA, 22nd Edition, 5220B, open Reflux, Titration Method</p> <p>4. Oil & grease IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric</p> <p>5. BOD (3 days, 27° C) IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C</p>
9.	<p>Recording of Monitoring Activities & Results -</p> <p>i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(i) The date, exact place and time of sampling</p> <p>(ii) The dates on which analysis were performed</p> <p>(iii) Who performed the analysis?</p> <p>(iv) The analytical techniques or methods used and</p> <p>(v) The result of all required analysis</p> <p>iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding</p>		<p>Complied, monitoring is being done by CMPDIL with record of date, place, time, dates of analysis etc. Monitoring data of last 5 years are being maintained at the Area Environment Department for all the mines. Soft copies are also uploaded on the company's official website.</p>



	<p>continuous instrumentation. The monitoring period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>	<p>1031</p>
<p>10.</p>	<p>Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>	<p>Complied. The monitoring report and data are being submitted with the Six monthly compliance report and form V. And as and when asked to the board and to the regional office of the ministry.</p>
<p>11.</p>	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	<p>Complied, used oil and hazardous waste are stored in sealed container separately and send to only authorized dealer/recyclers authorized by SPCB/ CPCB. No HW is being discharged in natural water course.</p>
<p>12.</p>	<p>Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.</p>	<p>Complied, the major pollutant in mine water is the coal dust. To remove it, the mine water is settled in series of settling tanks and then treated in pressure filter before using it for the mining operations. The mine water is discharged only after proper settling in underground sump and surface settling tank. No any visible floating solids and foam are present in mine water. Regular monitoring of the water is also done.</p>
<p>13.</p>	<p>Disposal of Collected Solid waste/sludge- All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazard & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a</p>	<p>The hazardous waste (Used oil) being generated at the mine are stored separately and is disposed through authorized recycler authorized by CPCB/SPCB only through tendering process.</p>

Bansal

	result of intake water screening treatment may be returned to eaters body habitat.	1032
14.	Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Presently there is no pollution control Equipment which is working on electricity. The pollution control equipment are like Sprinkler, Mobile water Tanker and Settling Tank etc.
15.	Prohibition of Bypass system of treatment facilities - The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except : i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	Agreed.
16.	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied, any information asked though XGN are provided as early as possible.
17.	The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.	No groundwater for mining operations is being extracted at Khairaha UG. Only mine water after proper treatment is being used for coal cutting, plantation, dust suppression etc. A part of the mine water is used in coal extracted by continuous miner machine after treatment. A part of mine water is supplied to nearby Khannath village after treatment in mine water filter plant. Mine water is also supplied to village pond of Khannath village. Remaining settled water is discharged to sarfa nallah on request of CMO Shahdol for the use of Shahdol town.
18.	Rain water harvesting shall be	One rain water harvesting structure is

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	<p>undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore.</p>	<p>constructed at managers office of the mine. Regular monitoring of ground water is being done with piezometer and one ground water modelling report has also been prepared for taking NOC from CGWA. Mine has been granted with NOC from CGWA.</p>
19.	<p>Garland drain of appropriate size, gradient and length shall be constructed for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion.</p>	<p>Garland drains of sufficient size has been constructed all along the mine to collect runoff water and to avoid inrush of water in the mine.</p>
20.	<p>The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.</p>	<p>Mine water is being treated in numbers of mine sumps and surface settling tanks. Then it is treated in pressure filter before using it for mining operations. A part of mine water is also treated in mine water treatment plant with flocculation and pressure filter setup for supplying the treated water to nearby Khannath village. Regular monitoring of mine water is also being done by CMPDIL.</p>
21.	<p>Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits</p>	<p>All the construction works are being done with flyash bricks only. An MOU has also been signed between SECL, MPPGCL and MB Power for filling of flyash in abandoned patch of Sharda OC Mine. No effluent is being generated at the mine, hence no ETP is there.</p>

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

SN	Conditions	Compliance
1	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of</p>	<p>Khairaha UG is an underground mine and no emission stack are there. The major source of air pollution at the mine is coal</p>

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pollutants to the following standards **1034**

Name of section	Capacity	Control equipment to be installed	SPM/RSPM/TSP/NOx (Time weighted Average)* (ug/Nm ³)
Loading-unloading, Haul road, Transportation, Crusher etc.	Fugitive Emission	Dust collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall.	Annual average : 430/215/80/80 24 hour average : 600/300/120/120

stock yard. To mitigate air pollution at the mine premise, following arrangements have been provided:

- A wind breaking wall of 400 meter length and 14 feet height has been constructed all along the mine boundary to prevent air borne dust to escape.
- A dense green barrier of plantation has been created by planting more than 5000 plant all along the mine premises.
- One truck mounted long range (40meter) pressurized mist fog forming machine has been deployed at the mine for continuously water sprinkling while consuming less water with more efficiency.
- Total 14 no. of fixed type high pressure long range rotating sprinklers have been installed along the stock yard and coal transportation road to suppress air borne dust.
- Recarpeting of 10.5km coal transportation road of PWD department has been done by SECL management at a cost of Rs. 3.5 crore to minimize air borne dust.
- Coal transportation is being done through tarpaulin covered and optimally loaded trucks only to avoid spillage.
- Regular cleaning of

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	<h1>1035</h1>	<p>coal transportation road is being done.</p> <ul style="list-style-type: none"> Regular monitoring of PM₁₀ and PM_{2.5} is being done in core and buffer zone of the mine. The reading are within the permissible limit. <p>One CAAQMS stations is also installed at Bangwar colony for continuously monitoring air quality and meteorological data.</p>
2.	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <ol style="list-style-type: none"> Particulate Matter (less than 10 micron) - 100ug/m³ (PM₁₀ ug/m³ 24 hrs. basis) Particulate Matter (less than 2.5 micron) - 60 "-" (PM_{2.5} ug/m³ 24 hrs. basis) Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 ug/m³ Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 "-" Carbon Monoxide [CO] (8 hrs. Basis) - 2000 "-" 	<p>Regular monitoring of PM₁₀, PM_{2.5}, SPM, SO_x, NO_x is being done fortnightly by CMPDIL in core and buffer zone. 4 stations in core zone and 6 in buffer zone are established. The monitoring work is being done as per the statutory norms only. Monitoring work is being done by CMPDIL NABL Accredited labs and reports are submitted to the State PCB and to the MoEFCC Regional office with the six monthly EC compliance report and EAS report.</p>
3	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>	<p>The Khairaha UG Mine is underground and most of the mining operations are performed below earth surface, which does not contribute to noise pollution at surface. The coal production from the mine is being done with continuous miner machine, which eliminates, drilling and blasting operations, so less vibration, less noise and less risk. For control of noise pollution at surface, a dense green belt has been developed all along the mine premise consisting</p>



1036

more than 5000 plants. One 14 feet high wind breaking wall has also been constructed along coal stock yard of the mine to minimize noise pollution. Regular monitoring of noise level is being measured by CMPDIL every fortnight in day and night. And reading are below permissible limits. Employee exposed to excessive noise are provided with all the suitable equipments like earmuff, plug etc to protect from noise pollution. Regular medical checkup of such employee is also being done on yearly basis to analyses the impact.

4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	All precautionary measures have been taken to avoid fugitive dust generation.
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	All the coal transporting trucks are covered with tarpaulin and are optimally loaded to avoid spillage of coal and dust generation during transportation. For internal movement, fixed sprinklers along coal stock yard and coal transportation road have been installed for continuous water sprinkling for minimizing air borne dust. One truck mounted mist type fog forming machine have been procured by the mine management for continuous water sprinkling at the cost of Rs. 38 Lakhs.
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	All the internal roads are black topped and regular cleaning of coal transportation and internal road is being done to minimise fugitive dust

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		emission. All the coal transporting trucks are covered with tarpaulin and are optimally loaded to avoid dust generation during transportation. For internal movement, fixed sprinklers along coal stock yard and coal transportation road have been installed for continuous water sprinkling for minimizing air borne dust.
7.	Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.	Total 17,000 plants have been planted at the mine including 12,000 along coal transportation road of the Khairaha UG Mine. 8,000 plants were also planted in previous FY by adjoining Rajendra UG Mine in a patch along coal transportation road of both the mines. A plantation target of 5000 by Khairaha and 8000 by Rajendra UG Mine has kept for the coming FY (23-24). More plantation will also be done as the mine progress and depillaring is started.

GENERAL CONDITIONS:

S.N.	Condition	Compliance
1.	MoEF&CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end (3) It shall be obligatory on all mines located	The Khairaha UG mine is an underground mine and is in working state. Presently the management does not have any technology to fill fly ash in working mine. The Coal India Limited has issued a guideline for allotting the abandoned mine voids to thermal power plants for filling of fly ash with certain conditions. Following those guidelines the SECL, sohagpur Area has allotted



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 within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS). Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of cost and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

(4)(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.

(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director

one abandoned OPQR patch (10.8Mcum) of Sharda OC Mine to two TPPs, ATPS, Chachai and MB Power, Jaithari. Both the TPPs have started their backfilling operations after obtaining specific permissions from statutory bodies.



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	General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.	
<u>Conditions pertaining to the Hazardous and Other Waste(Management and Transboundary Movement) Rules 2016 :-</u>		
A. General Conditions of authorisation:		
1.	The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	Agreed, All the rules are being complied with.
2.	The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.	Agreed, All the relevant documents including authorization/consents etc will be provided and full support will be given to the any officer authorized by SPCB.
3.	The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.	Agreed to comply.
04.	Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation	Agreed to comply. No change will be made.
05.	The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;	Agreed.
06.	The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty.	Agreed to comply.
07.	It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.	Agreed.
08.	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.	Not Applicable. No hazardous waste is being imported.
09.	The record of consumption and fate of the	Not applicable. No hazardous

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	imported hazardous and other wastes shall be maintained.	Waste is being imported.
10.	The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.	Not applicable. No hazardous Waste is being imported nor any processing of the hazardous waste is being done at the mine.
11.	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Agreed.
12.	An application for the renewal of an authorisation shall be made as laid down under these Rules	Agreed.
13.	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Agreed to comply with.
14.	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	The Annual hazardous waste return is submitted to the board before the due date every year.
15.	The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.	All the non hazardous waste being collected at the mine are disposed off scientifically as per the rules.
B. Specific Conditions :		
1.	The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.	A display board has been erected in front of the hazardous waste storage room stating the details of hazardous waste its stored quantity, authorization, mine production and other related details.
2.	The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.	Agreed. All relevant documents and information will be provided during the inspection of any officer authorized by MPPCB or any statutory bodies.
Additional Packing, Labeling & Transportation of Hazardous wastes:-		
1.	The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5), 20(2) to this office on or before 30 th June every year and preferably before 30th April.	Being complied. Records of hazardous waste is being maintained at the mine office. Annual return of hazardous waste is being submitted in form- 4 every year to the state pollution control board before the due date.
2.	Hazardous Waste Storage Site & Danger signboard shall be provided with all safety	Agreed to comply with. A Board stating the details of hazardous



	devices at the storage site.	1043	waste its quantity and other details has been erected in front of the storage site. All precautionary measures are being taken during handling of the burnt oil. The burnt oil is stored at the separate room in sealed air tight containers.
3.	In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/emailit_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.11 as per Rule-22 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.		Agreed to comply with.
4.	The occupier shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board in October 2004 & updated from time to time.		Agreed to comply with.
5.	In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter..		Agreed to comply with.
Additional Haz Condition:-			
1.	The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.		Agreed.
2.	Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.		Agreed. No unauthorized change has been made in the production capacity, raw material, personnel, equipments etc has been made.
3.	The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.		Being complied. Records of hazardous waste is being maintained at the mine office. Annual return of hazardous waste is being submitted in form- 4 every year to the state pollution control board before the due date.
4.	The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annually.		Every year the annual hazardous waste return with all the details of hazardous waste generation and

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		disposal is being submitted to the State pollution Control Board.
5.	Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.	A board in front of the hazardous waste storage room has been erected stating the details of hazardous waste and its stored quantity. All the safety measures are being maintained at the storage site. The Khairaha is underground mine and the coal production work has been outsourced. Therefore, only a limited quantity of burnt oil is generated only. The generated burnt oil is also stored in sealed air tight containers only in a separate room.
6.	The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.	Being complied.
7.	In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.	Not applicable. No hazardous waste is being imported at the mine.
8.	In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email- it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.	Agreed to comply with.
General Conditions:-		
1.	The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.	Agreed. All the non hazardous waste being collected at the mine are being disposed off scientifically.
2.	The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials: a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.	Agreed, full support and information are provided during visit of MPPCB officials.



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	<p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	
3.	<p>This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor shall immediately apply for the consent with new requisite information.</p>	Agreed.
4	<p>The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local regulations.</p>	Agreed.
5.	<p>This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.</p>	Agreed.
6.	<p>Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.</p>	Agreed.
7.	<p>The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization</p>	Agreed.
8.	<p>Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the Imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.</p>	Agreed.
9.	<p>After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the</p>	Agreed.



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	<p>following:</p> <p>(a) Violation of any terms and conditions of this Consent.</p> <p>(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.</p> <p>(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.</p>	
10.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and Necessary action will be initiated against the industry.	Agreed.

[Signature]
24.06.23
Sub Area Manager
Rajendra Khairaha Sub Area

[Signature]
24/06/2023
Nodal Officer (Envt)
Rajendra Khairaha Sub Area

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Consent Compliance of Navgaon UG Mine of SECL, Sohagpur**Area.**(Under AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981
& Water (PREVENTION & CONTROL OF POLLUTION) ACT 1974)

Consent No : AW-57406

Conditions pertaining to water (prevention & control of pollution) act 1974

S. N.	Condition	Compliance
1.	The daily quantity of mine water discharge of the unit shall not exceed 1200.000 KL/day, and the daily quantity of sewage generation of the unit shall not exceed 7.000 KL/day.	The mine has stopped coal production since 2010 and only dewatering is being done for the safety of near by Rajendra UG mine.
2	Trade Effluent Treatment: - The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve prescribe standards. pH Between 5.5 – 9.0 Suspended Solid Not exceed 100 mg/l. BOD 3 Days 27°C Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. TDS Not exceeds 2100 mg/l. Chlorides Not exceed 1000 mg/l. For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.	Complied. Navgaon UG is an underground mine and no effluent water is being generated as the mine has stopped coal production since 2010. Only mine water is extracted for dewatering purpose for the safety of nearby Rajendra UG Mine. The mine water is also treated in mine water filter plant constructed in mine premise at a cost of Rs. 2.17 crores. Monthly monitoring of mine water is also being done and report of the same is also submitted to the board.
3	Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards- pH Between 5.5 – 9.0 Suspended Solids Not exceed 100 mg/l. BOD 3 Days 27°C Not exceeds 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. Total Colliform Not exceed 1000(MNP/100ML)	Complied, no colony under Navgaon UG Mine
4	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	The extracted mine water is treated in treatment plant with flocculator and supplied to nearby chirhiti village. A settled mine water is also supplied to nearby village pond for the use of local villagers for agricultural purpose.
5.	Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall	No production from the mine is being done as the mine reserve have been exhausted since 2010, only



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	be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.	dewatering is being done for the safety of nearby Rajendra UG mine.																		
6.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/ efficiently to achieve compliance of the terms and conditions of this consent.	Agreed. The mine has stopped coal production since 2010 and only dewatering is being done for the safety of near by Rajendra UG mine.																		
7.	The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area	Agreed																		
8.	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.	Complied																		
9.	<p>Compilation of Monitoring data -</p> <p>i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.</p> <p>ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.</p>	<p>Complied. All the regular monitoring work are being done by competent team of CMPDIL RI-V Bilaspur. The analyst and field employees are trained to do the sampling and analysis of all kind of samples. All the samples are analyzed at NABL accredited lab in the supervision of experts as per the guidelines issued by CPCB. Following method of analysis is being adopted by CMPDIL.</p> <table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R: 1996, Electrometric Method</td> </tr> <tr> <td>2</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric Method</td> </tr> <tr> <td>3</td> <td>COD</td> <td>APHA, 22nd Edition, 5220B, open Reflux, Titration Method</td> </tr> <tr> <td>4</td> <td>Oil & grease</td> <td>IS 3025 (Part 39):1991, R: 2003, Partition Gravimetric Method Thermometric</td> </tr> <tr> <td>5</td> <td>BOD (3 days, 27⁰ C)</td> <td>IS 3025</td> </tr> </tbody> </table>	S.N.	Parameter	Method of analysis	1	pH value	IS 3025 (Part 11):1983, R: 1996, Electrometric Method	2	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method	3	COD	APHA, 22nd Edition, 5220B, open Reflux, Titration Method	4	Oil & grease	IS 3025 (Part 39):1991, R: 2003, Partition Gravimetric Method Thermometric	5	BOD (3 days, 27 ⁰ C)	IS 3025
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		(Part 44):1993, R : 2003, 3days Incubator at 27°C
10.	<p><i>Recording of Monitoring Activities & Results-</i></p> <p>i. <i>The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</i></p> <p>ii. <i>The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</i></p> <ol style="list-style-type: none"> 1. <i>The date, exact place and time of sampling</i> 2. <i>The dates on which analysis were performed</i> 3. <i>Who performed the analysis?</i> 4. <i>The analytical techniques or methods used and</i> 5. <i>The result of all required analysis</i> <p>iii. <i>If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</i></p> <p>iv. <i>The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</i></p>	<p>Complied.</p> <p>All the monitoring work at the mines of Sohagpur Area are being done by CMPDIL, Bilaspur RI-V. The monthly monitoring reports are prepared as per standard guidelines containing date, place, time, samples taken by, sample analysed by etc details.</p> <p>The monitoring records are made and maintain in online format. All the monitoring reports of the mines are uploaded in company's official website. A record of last 5 year environmental monitoring is also kept at environment department of Sohagpur Area SECL.</p> <p>Colour coding are used for safe, not safe or alarming concentration of pollutants in the report by green, yellow and Red colours respectively.</p>
11.	<p>Reporting of Monitoring Results:-</p> <p>Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>	<p>The monthly monitoring reports are submitted to the board with the environmental audit statement and to the MoEFCC with the six monthly monitoring reports. The monitoring reports are also uploaded on company's website in public domain.</p>
12.	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities:-</p> <p>The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	<p>Being Complied.</p>
13.	<p>Limitation of visible floating solids and foam:</p> <p>During the period beginning date of issuance the applicant shall not discharge floating solids or</p>	<p>Complied, water discharge only after proper settling in underground sump and surface settling tank.</p>



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	visible foam.	
14.	Disposal of Collected Solid waste/sludge - All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shellfish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.	Complied
15.	Provision for Electric Power Failure The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Agreed. No pollution control equipment are working on electricity at the mine.
16.	Prohibition of Bypass system of treatment facilities - The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except : i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	Agreed
17.	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied, any information asked through XGN are provided as early as possible.
18.	The mine management shall maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by	Presently no mining operation are being done at the mine as mine has stopped coal production since 2010. Only mine water extraction for the safety of nearby Rajendra UG Mine is being done and the extracted mine water is treated in treatment plant and supplied to nearby chirhiti village &



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	providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.	Rajendra Colony. A settled mine water is also supplied to nearby village pond for the use of local villagers.
19.	Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.	Presently no mine office or colony is there under Navgaon UG Mine, Only mine water extraction for the safety of nearby Rajendra UG Mine is being done and the extracted mine water is treated in treatment plant and supplied to nearby chirhiti village & Rajendra Colony. A settled mine water is also supplied to nearby village pond for the use of local villagers.
20.	The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.	One mine water treatment plant at the mine has been constructed at a cost of Rs. 2.17 crore for treatment and supply of treated mine water to the nearby Chirhiti village & Rajendra Colony.

Condition pertaining to Air (Prevention and control of Pollution) Act 1981

S N	Condition	Compliance										
1.	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-</p> <table border="1"> <thead> <tr> <th>Name of section</th> <th>Type of Emissions</th> <th>Control equipment to be installed</th> <th>SPM/RSPM/SO₂/NO_x (Time weighted annual Average)* (ug/Nm³)</th> <th>SPM/RSPM/SO₂/NO_x (Time weighted annual Average)* (ug/Nm³)</th> </tr> </thead> <tbody> <tr> <td>Loading-unloading, Haul road, Coal Transportation Road Railway Siding, Blasting, Drilling, OB Dumps etc.</td> <td>Fugitive</td> <td>Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall</td> <td>430/215/80/80</td> <td>600/300/120/120</td> </tr> </tbody> </table>	Name of section	Type of Emissions	Control equipment to be installed	SPM/RSPM/SO ₂ /NO _x (Time weighted annual Average)* (ug/Nm ³)	SPM/RSPM/SO ₂ /NO _x (Time weighted annual Average)* (ug/Nm ³)	Loading-unloading, Haul road, Coal Transportation Road Railway Siding, Blasting, Drilling, OB Dumps etc.	Fugitive	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	430/215/80/80	600/300/120/120	<p>Currently no operations of coal production is being done in the mine, the mine has stopped coal production since 2010.</p> <p>Only dewatering operations are being done for the safety of nearby mine. Even though regular monitoring of the ambient air quality and mine water is being done and the reports are being maintained.</p>
Name of section	Type of Emissions	Control equipment to be installed	SPM/RSPM/SO ₂ /NO _x (Time weighted annual Average)* (ug/Nm ³)	SPM/RSPM/SO ₂ /NO _x (Time weighted annual Average)* (ug/Nm ³)								
Loading-unloading, Haul road, Coal Transportation Road Railway Siding, Blasting, Drilling, OB Dumps etc.	Fugitive	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	430/215/80/80	600/300/120/120								
2	Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E),	Regular monitoring of the air quality is being done by the CMPDIL, Bilaspur										

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	<p>dated: 16/11/09. Some of the parameters are as follows:</p> <p>a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM₁₀$\mu\text{g}/\text{m}^3$ 24 hrs. basis)</p> <p>b. Particulate Matter (less than 2.5 micron) -60 -" (PM_{2.5} mg/m^3 24 hrs. basis)</p> <p>c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$</p> <p>d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 -"</p> <p>e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"</p>	<p>lab which is accredited by NABL. A monthly monitoring report is prepared and uploaded on the company's official website. The same monitoring reports are also submitted to the regional office of MPPCB and MoEFCC with the six monthly EC Compliance and Audit statement. The monitoring is being done as per the prescribed standard and reports are also being prepared in specified formats.</p>
3	The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A).	No operations are being done at the mine premise.
4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities during day time and 70 dB(A) during night time.	No mining operations are being done at the mine premise.
5	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance	The mine has stopped coal production since 2010 and only dewatering is being done for the safety of near by Rajendra UG mine.
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	Complied



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7.	Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions.	A total of 2,30,267 plants have been planted at the Rajendra-Navgaon UG mine by MPRVVN till date. Native plants were chosen in consultation with the state forest department.
8.	Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the mine and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.	One CAAQMS Stations is installed at the Bangwar Colony near the mine and the machine is connected with the central surveillance system of the MPPCB.
9.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.	No vehicles movement is there, no coal production is being done from the mine.
10.	Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.	The mine has been stopped and no coal production is being done by the mine. Plantation on the depillared patch of the mine was done.
11.	The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.	NA, The mine is underground, no OB gets generated.
12.	Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.	Agreed. Plantation along mine premise has been developed choosing native plant species. 2,30,267 plants have been planted in Rajendra and Navgaon UG Mine combined.
13.	Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.	The conditions is not applicable as the mine was underground in



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		nature and the production had been stopped since 2010.
14	Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental hazard.	The mine premise is covered with 5 feet wall and dense plantation along mine premise has also been developed. Presently no coal production is being done from the mine.
15	Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.	No coal production is being done from the mine.
16	Coal handling and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.	No coal production is being done from the mine.
17	Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. All blast holes should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks.	The mine was underground in nature, and the mine has been stopped coal production since 2010. No production is being done, only mine water extraction is being done for the safety of nearby mine.

General Condition:

S.N.	Condition	Compliance
1	<p>MANAGEMENT & DISPOSAL OF FLY ASH</p> <p>MoEF & CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the coal mines under extended producers responsibility. This notification No.SO 5481(E) dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dated 14.09.199 as amended. Following paras no.3 & 4 of part B at page no.16 of the notification are reproduced for taking necessary action at your end---</p> <p>(3)It shall be obligatory on all mines located within 300</p>	<p>Navgaon UG Mine has stopped working since 2010 due to exhaustion of reserve and all its opening belowground have been closed/sealed except incline openings, main dip/main sump. Poisonous gases have been accumulated in the mine. Therefore, it is impossible to fill flyash in the mine voids.</p> <p>Coal India Limited has issued</p>



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	<p>Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended producers responsibility (EPR). All mine owners or operators (Government, Public or Private sector) within three Hundred Kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix atleast 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS).</p> <p>(4)(i) All mine owners shall get mine closure plans (progressive and final to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The ministry of Environment Forest and Climate Change (MOEFCC) has issued guidelines on 28th August,2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.</p> <p>(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mines Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.</p>	<p>a guideline to allot abandoned mine voids for filling of flyash. As per the guidelines an abandoned patch of Sharda OC Mine of the Sohagpur Area has already been allotted to ATPS Chachai and MB Power, Jaithari for filling of flyash. The volume of void is 10.8 Lakh cubic Meter. The thermal power plants have already started the back filling operations after obtaining competent approval and permissions.</p> <p>In future more such abandoned void will be allotted for safely disposal of flyash as per the Coal India Guidelines. Scope in other underground mine will also be explored in future.</p>
2	<p>The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p>	<p>Complied. Mine has stopped production since 2010.</p>
3	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p>	<p>Agreed, full support and information are provided during visit of MPPCB officials.</p>



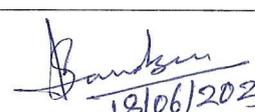
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	<p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	
4	This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information	Agreed
5	The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or Regulations.	Agreed
6	Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.	Agreed. No pollution control equipment is being running on electricity.
7	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed.
8	Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.	Agreed
9	The applicant shall submit such information, Forms and fees as required by the Board not latter than 180 day prior to the	Agreed

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	date of expiration of this consent/authorization	
10	The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31 st March on or before 30th September every year to the Board.	A separate environmental management cell has been developed. Every year the Environmental Audit Statement is being submitted to the Board before 30 th Sept.
11	Industry shall obtain membership of Emergency Response Centre of the Board if needed	Agreed.
12	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the Imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed.
13	Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016	No colony is there under Navgaon UG Mine.
14	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Agreed
15	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and Necessary action will be initiated against the industry.	Agreed


Sub Area Manager
Rajendra Sub Area


Nodal Officer (Env't)
Navgaon UG Mine

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South Eastern Coalfields Limited

Compliance Status of Consent Conditions of Rajendra UG Mine

Consent No: AW - 57642

S.N.	Condition under WATER (Prevention & Control of pollution) Act 1974	Compliance
1.	The daily quantity of sewage shall not exceed 90.00 KL/day. STP treated water shall be used for plantation in colony/mine area. Mine water discharge @ 3291 KLD, after proper treatment to be given-- for agriculture within the mine lease area / to Nagar Palika Shahdol on demand.	Complied; The mine water collected at the face sump is pump out to surface through series of UG sumps for better settling. The mine water is then treated in surface settling tanks and pressure filter. Filtered water is used for mining operation like sprinkling, plantation etc. Remaining treated water is then supplied to nearby villagers for agriculture use to the nearby chirhiti villagers for domestic and other uses and further being supply to shahdol town. The settles mine water is also provided to village ponds for the use local villagers. For treatment of colony waste, one 5 lakh liter capacity sewage treatment plant has been constructed and in operation. The treated water from STP is recycled for plantation purpose.
2.	Trade Effluent Treatment: - The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve prescribe standards. pH Between 5.5 – 9.0 Suspended Solid Not exceed 100 mg/l. BOD 3 Days 27 ⁰ C Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. TDS Not exceeds 2100mg/l. Chlorides Not exceed 1000 mg/l. For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.	Complied. Rajendra is an underground mine and no effluent water is being generated. Only mine water is extracted for dewatering purpose for continuing mining operations. The mine water is also treated in settling tanks and filter plants. Monthly monitoring of mine water is also being done and report of the same is also submitted to the board.
3	Sewage Treatment:- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards pH Between 5.5 – 9.0 Suspended Solids Not exceed 100 mg/l. BOD 3 Days 27 ⁰ C Not exceeds 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l.	One 0.5 MLD sewage treatment plant has been constructed at the Rajendra Colony of Rajendra UG Mine. The plant is in operation and all the quarters of the colony are connected to the plant.
4	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvment/gardening within premises. Hence zero discharge condition shall be	The mine water collected at the face sump is pumped out to surface through series of UG sumps for better settling. The mine water is then treated in surface settling tanks and pressure filter. Filtered

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	practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	water is used for mining operation like sprinkling, plantation etc. Remaining treated water is then supplied to nearby villagers for agriculture use to the nearby chirhiti villagers for domestic and other uses and further being supply to shahdol town. The settles mine water is also provided to village ponds for the use local villagers. Regular monitoring of discharged water is also being done to control the water quality.									
5	Any change in production capacity, process, raw martial used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.	Agreed. No change in the production capacity, raw material or process has been made by the management. Prior approval from the board will be taken before making any changes.									
6	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.	Regular cleaning and maintenance of treatment/control facilities/systems is being done like de-silting of settling tank, backwashing of pressure filter, regular cleaning of drainage system etc.									
7	The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.	Agreed to comply.									
8.	Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.	Rajendra UG Mine is an underground mine and no effluent is being generated at the mine. Hence there is no requirement of ETP is there. Only mine water is being extracted from the mine for dewatering purpose. Quality testing of mine water is also being done every month by CMPDIL.									
9.	Compilation of Monitoring i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not	Complied. All the regular monitoring work are being done by competent team of CMPDIL RI-V Bilaspur. The analyst and field employees are trained to do the sampling and analysis of all kind of samples. All the samples are analyzed at NABL accredited lab in the super vision of experts as per the guidelines issued by CPCB. Following method of analysis is being adopted by CMPDIL.									
		<table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R : 1996, Electrometric Method</td> </tr> <tr> <td>2</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric Method</td> </tr> </tbody> </table>	S.N.	Parameter	Method of analysis	1	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	2	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method
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1	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method									
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	<p>specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.</p>	3	COD	<p>APHA, 22nd Edition, 5220B, open Reflux, Titration Method</p>
		4	Oil & grease	<p>IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric</p>
		5	BOD (3 days,27 C)	<p>IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C</p>
10.	<p>Recording of Monitoring</p> <p>i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <ol style="list-style-type: none"> 1. The date, exact place and time of sampling 2. The dates on which analysis were performed 3. Who performed the analysis? 4. The analytical techniques or methods used and 5. The result of all required analysis <p>iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>	<p>Complied.</p> <p>All the monitoring work at the mines of Sohagpur Area are being done by CMPDIL, Bilaspur RI-V. The monthly monitoring reports are prepared as per standard guidelines containing date, place, time, samples taken by, sample analysed by etc details. The monitoring records are made and maintain in online format. All the monitoring reports of the mines are uploaded in company's official website. A record of last 5 year environmental monitoring is also kept at environment department of Sohagpur Area SECL. Color coding are used for safe, not safe or alarming concentration of pollutants in the report by green, yellow and Red colors.</p>		
11.	<p>Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>	<p>The monthly monitoring reports are submitted to the board with the environmental audit statement and to the MoEFCC with the six monthly monitoring reports. The monitoring reports are also uploaded on company's website in public domain.</p>		

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12.	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>	<p>Complied. The used oil and hazardous waste are being stored in sealed container under lock and key at a separate room. The used oil/hazardous waste is discharged through authorized recycler, authorized by SPCB/CPCB only through tendering process.</p>
13.	<p>Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.</p>	<p>The mine water mainly has coal dust particles in it which get removed by settling in series of settling tanks and by pressure filter machine. No floating solids or foam have been observed in the mine water.</p>
14	<p>Disposal of Collected Solid All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids sludge's , dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.</p>	<p>No processing of product or any raw material is being done at the mine, therefore, any sludge or harmful waste material is being generated at the mine. Only used oil is collected and stored in a sealed container at a separate room. This used oil is also sold to authorized recycler time to time through online tendering process for disposal.</p>
15	<p>Provision for Electric Power Failure The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.</p>	<p>Agreed. No pollution control equipment are working on electricity at the mine. Wind breaking wall, fixed sprinklers, mist machine, water tankers etc are the major pollution control system at the mine</p>
16.	<p>Prohibition of Bypass The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.</p>	<p>Agreed.</p>
17	<p>Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.</p>	<p>Complied, any information asked though XGN are provided as early as possible.</p>

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18.	The mine management shall maintain zero discharge conditions as far as possible. The Mine shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area, for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.	The mine water collected at the face sump is pump out to surface through series of UG sumps for better settling. The mine water is then treated in surface settling tanks and pressure filter of 10,000 GPH capacity. Filtered water is used for mining operation like sprinkling, plantation, dust suppression etc. Remaining treated water is then supplied to nearby villagers to chirhiti village for domestic and other agriculture use. The treated mine water is also used in the domestic supply system of Shahdol town through sarfa dam on request of CMO Shahdol. The settled mine water is also provided to village ponds for the use local villagers which also helps to maintain ground water level in surrounding ares.
19.	Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.	One rainwater harvesting system is established in the Manager's office of Rajendra UG Mine and another rainwater harvesting structure is constructed at Rungta colony of the mine. The village ponds were mine water is supplied also helps to maintain ground water level by recharging continuously.
20.	The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.	The mine water is treated in settling tanks and pressured filter and regular cleaning of siltation tank and pressured filter is being done. Monitoring of mine water is also being carried out every month by CMPDIL.
21.	Mine management shall prepare an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc.	Agreed. Conditions are being complied.

AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

S.N.	Conditions under AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981	Compliance Status
1.	The applicant shall provide comprehensive air pollution control system consisting of control equipment's as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:- P.M.	At Rajendra UG Mine following pollution control arrangements are provided: 1. A wind breaking wall of GI sheet of 15 feet height and 200-meter length has been constructed along the coal stock yard for minimizing air borne dust and noise pollution in residential area. 2. A dense green belt along the mine boundary has been developed.
	Name of section	Control equipment P.M. to be installed

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	Loading-unloading, Haul road, Transportation, CHP etc	Dust Suppressor, Green Belt Water	Dust Suppressor, Green Belt Water	<p>3. 14 nos of fixed type rotating high pressure water sprinklers are installed along coal stock yard for continuously water sprinkling and suppression of dust.</p> <p>4. A 10.5km long coal transportation road has been recarpeted to minimize air borne dust during coal transportation at a cost of Rs. 3.5 crore.</p> <p>5. A truck mounted mist type fog forming machine of Rs. 38 Lakhs has been procured for Rajendra and Khairaha UG Mine.</p> <p>6. All the coal transporting trucks are covered with tarpaulin before leaving the mine premise to avoid spillage and crushing of coal.</p>
2	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on a quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <p>a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 mg/m³ 24 hrs. basis)</p> <p>b. Particulate Matter (less than 2.5 micron) - 60 -"-(PM25 mg/m³ 24 hrs. basis)</p> <p>c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 -"-</p> <p>d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 -"-</p> <p>e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"-</p>			<p>Regular monitoring of the air quality is being done by the CMPDIL, Bilapsur lab which is accredited by NABL.</p> <p>A monthly monitoring report is prepared and uploaded on the company's official website. The same monitoring reports are also submitted to the regional office of MPPCB and MoFCC with the six monthly EC Compliance and Audit statement.</p> <p>The monitoring is being done as per the prescribed standard and reports are also being prepared in specified formats.</p>
3	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>			<p>The Rajendra UG Mine is underground mine and most of the production work are carried out below the surface. Only loading unloading of coal is being done on the surface.</p> <p>To avoid noise pollution at surface a wind breaking wall along the coal stock yard of 15 feet height and 200 meter length has been constructed.</p> <p>Apart from this a dense greenbelt has also been developed along mine boundary. During 2022-23, 14000 nos of plants were planted along coal transportation road.</p> <p>In underground, employees exposed to excess noise are provided with protective equipment. Regular health checkup (PME) of all the workers is also being done.</p>

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4.	<p>The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.</p>	<p>At Rajendra UG Mine following pollution control arrangements are provided:</p> <ol style="list-style-type: none"> 1. A wind breaking wall of GI sheet of 15 feet height and 200-meter length has been constructed along the coal stock yard for minimizing air borne dust and noise pollution in residential area. 2. A dense green belt along the mine boundary has been developed. 3. 14 nos of fixed type rotating high pressure water sprinklers are installed along coal stock yard for continuously water sprinkling and suppression of dust. 4. A 10.5km long coal transportation road has been recarpeted to minimize air borne dust during coal transportation at a cost of Rs. 3.5 crore. 5. A truck mounted mist type fog forming machine of Rs. 38 Lakhs has been procured for Rajendra and Khairaha UG Mine. 6. All the coal transporting trucks are covered with tarpaulin before leaving the mine premise to avoid spillage and crushing of coal.
5.	<p>All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance</p>	<p>The stock yard is covered with 15 feet high wind breaking wall. One truck mounted mist type fog forming machine has been procured for water sprinkling at coal stock yard. All the coal transportation from the mine is transported in tarpaulin covered optimally loaded trucks only to avoid spillage and crushing of coal on road.</p>
6.	<p>All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.</p>	<p>All internal roads are asphalted. To avoid fugitive generation during vehicle movement continuous water sprinkling on coal transportation road and stock yard is being done. Apart from this a 10.5km long coal transportation road of PWD department has been recarpeted to minimize fugitive dust generation. To avoid spillage and air borne dust, 100% coal is being transported in tarpaulin covered and optimally loaded covered trucks only.</p>
7.	<p>Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental</p>	<p>A total of 2,30,267 plants have been planted at the Rajendra-Navgaon UG mine premise by MPRVVN till date, and 14,000 nos of plants have planted along the coal transportation road in the FY2022-23. More</p>

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	conditions and as stated in below.	plantation in future is proposed to be planted in depillared area and along transportation road.
8.	Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.	Two no of CAAQMS stations are installed at Regional colony in residential area and at Bangwar UG colony near underground and open cast mine to monitoring the air pollution level at both places. Both the stations are linked with the centre surveillance system of MPPCB, Bhopal.
9.	Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP. Major approach roads and haul roads shall be metal topped. Drills shall be wet operated to reduce the fugitive emission.	The mine is having an efficient number of fixed type rotating high pressure water sprinklers to control the fugitive dust being generated during loading and unloading of the coal and movement of vehicles. Apart from this one truck mounted mist fog forming machine with 40 meter through range have been procured at the mine to suppress air borne dust. The coal transportation road is also having fixed type water sprinklers.
10.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.	Only PUC certified vehicles are deployed at the mine for coal transportation. Regular maintenance of each heavy vehicles after specific working hour is compulsory to maintain and minimize air pollution. 100% coal is being transported through tarpaulin covered trucks only.
11.	Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phased manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in MP portion of mine lease hold area.	Every year huge plantation along coal transportation road and within mine premise is being done to minimize air pollution and fugitive dust. 12,000 plants were planted on both side of coal transportation road in the year 2021-22 and 14000 plants were planted near coal transportation road in patch in the year 2022-23. The plants are chosen from the local forest in consultation with the state forest department by MPRVVN. Major species are: Aam, Jamun, Neem, Pipal, Amrud, Anwala, Karang, Shisham, ImlI etc. After plantation a 4 year maintenance work is also being done by MPRVVN and at the end the plantation is handed over to SECL management with minimum 80% survival rate as per the MOU conditions. 8,000 plants are proposed to be planted during the monsoon of 2023-24.

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12.	Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to the Regional office of the Board annually.	To maintain the eco-system in mining and surrounding area every year plantation of local species is carried out. A 4 year maintenance work is also done by MPRVVN. A mix of local species of fruit, timber, medicinal and flower plants are used during plantation for growth of flora and fauna.
13.	Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accident.	The mine premise is completely covered and protected with a 5 feet wall. Apart from this a wind breaking wall of 200 meter length and 15 feet height has also been constructed along coal stock yard. Rajendra is an underground mine and only loading-unloading operations are performed at the surface. All precautions to avoid any accidental hazards are taken during mining operations.
14.	Mine management shall setup an online or manual coal ash monitoring system for raw or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submits the report to MPPCB.	Regular testing of coal ash content is carried out at the regional lab of the area and third party testing of coal quality is also being done by CIMFR.
15.	Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.	At Rajendra UG Mine following pollution control arrangements are provided: <ol style="list-style-type: none"> 1. A wind breaking wall of GI sheet of 15 feet height and 200-meter length has been constructed along the coal stock yard for minimizing air borne dust and noise pollution in residential area. 2. A dense green belt along the mine boundary has been developed. 3. 14 nos of fixed type rotating high pressure water sprinklers are installed along coal stock yard for continuously water sprinkling and suppression of dust. 4. A truck mounted mist type fog forming machine of Rs. 38 Lakhs has been procured for Rajendra and Khairaha UG Mine.

General Condition:

S.N.	Condition	Compliance
1.	<p>MANAGEMENT & DISPOSAL OF FLY ASH MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility. This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----</p> <p>Para(3) It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS). Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of cost and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines. Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump</p>	<p>Rajendra is a running underground mine, and presently the management is not having any technology to safely fill flyash in a working mine. The Coal India Limited has issued a guideline to allot abandoned mine voids for filling of flyash. As per the guidelines an abandoned patch of Sharda OC Mine of the Sohagpur Area has already been allotted to ATPS Chachai and MB Power, Jaithari for filling of flyash. The volume of void is 10.8 Lakh cubic Meter. The thermal power plants have already started the back filling operations after obtaining competent approval and permissions. In future more such abandoned void will be allotted for safely disposal of flyash. Scope in underground mine will also be explored in future.</p>

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	<p>and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.</p> <p>Para (4) (i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.</p> <p>(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.</p>	
2.	<p>The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p>	<p>Non Hazardous waste are being disposed with due precautions and prescribe methods only.</p>
3.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <ol style="list-style-type: none"> To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or, 	<p>Agreed, full support and information are provided during visit of MPPCB officials.</p>

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	e. To sample at reasonable times any discharge of pollutants.	
4.	This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.	Agreed
5.	The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or Regulations.	Agreed
6.	Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.	Agreed.
7.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed.
8.	Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.	Agreed.
9.	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization	Agreed
10.	The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31 st March on or before 30th September every year to the Board.	A separate environmental cell has been established at SECL, HQ, Area level and at mine level. This cell is headed by SECL, CMD and General Manager/HOD (Envt). Every year the environmental audit statement is being submitted to the board before the due date.
11.	Industry shall obtain membership of Emergency Response Centre of the Board if needed.	Agreed.

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12.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the Imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	Agreed.
13	Mine management shall ensure the disposal of Garbage/Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.	Agreed.
14	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Agreed
15.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and Necessary action will be initiated against the industry.	Agreed

[Signature]
21.6.23
Sub Area Manager
Rajendra Sub Area

[Signature]
21.6.23
Colliery Manager
Rajendra UG Mine

[Signature]
21/06/2023
Nodal Officer (Env't)
Rajendra UG Mine

Compliance of Consent Condition of Sharda OCM
Under WATER (PREVENTION & CONTROL OF POLLUTION) Act 1974

S.N.	WATER CONDITIONS	COMPLIANCE STATUS
1.	<p>The daily quantity of trade effluent as mine water discharge from the mine shall not exceed 1849 KL/day, out of which 447 kld is being reused. PP shall plan to completely reuse the mine water inside mine lease area in time bound manner.</p> <p>The daily quantity of sewage of the unit shall not exceed 16.0 KL/day.</p>	<p>Complied: The daily quantity of mine water generated is around 1833 KL/day during normal season. Out of this 1833 KL water around 447 KLD water is used in mining activities, most of which is utilized for dust suppression. The mining water is settled in mined out quarry for long period of time. This water is also used for mining operations and by local villagers for agriculture and other purpose. This water also helps to maintain ground water in surrounding area.</p>
2.	<p>Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve prescribe standards .</p> <p>pH Between 5.5 – 9.0 Suspended Solids Not exceed 100 mg/l. BOD 3 Days 27^oC Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. TDS Not exceed 2100 mg/l. Chlorides Not exceed 1000 mg/l.</p> <p>For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.</p>	<p>Complied.</p> <p>For treatment of effluent water, one 10 KL oil and grease trap is constructed at the mine. The treated water is further utilized for washing of HEMM.</p> <p>Regular monitoring of effluent water is being done by CMPDIL NABL accredited lab every month. The effluent parameters are within the permissible limits and all the precaution are being taken if any parameters exceeds the limit.</p>
3.	<p>Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards</p> <p>pH Between 6.5 – 9.0 Suspended Solids Not exceed 10 mg/l. BOD 3 Days 27Degree C Not exceed 10 mg/l. COD Not exceed 50 mg/l.</p>	<p>There is no colony under Sharda OC Mine.</p>
4.	<p>On an average 1849Kld water is generated during mining process, out of this 447 kld is reused as per the details given, remaining 1402 kld mine discharge water is discharged in Trench T-1. It is stated that this water is settled for long time & all parameters remain well within the limits. Nearby villagers use this treated water as per their requirements for agriculture purposes. PP shall ensure that complete quantity of this water is consumed in side mine area for plantation purpose.</p>	<p>The mine water extracted from the working area is stored in mines out quarry for along period of time. This helps to settle and treat the mine water. Then this treated water is used for mining operation and is also used by local villagers for agriculture purpose. The water in trench T-1 is also helps to maintain ground water level in surrounding area. Treated mine water is also supplied to local villagers for through water tankers during summer season.</p>

5.	The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.	The mine water is being treated in mine sump and then in settling tanks for dust settlement. After that the mine water is pumped to old trench for storing the water where further settlement is being done. This treated water is then utilized for mining operations, dust suppression, plantation, and other purposes.	
5.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent	All the control facilities are being maintained regularly. All the machines are kept in good working conditions.	
6	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions	Agreed.	
7	<p>Compilation of Monitoring.</p> <p>i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.</p> <p>ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.</p>	<p>Complied, sample has been taken as per standard guideline issued time to time. Sampling and monitoring is being done by CMPDIL. Following method of analysis is being adopted by CMPDIL.</p>	
	S.N	Par am ete r	Method of analysis
1	pH val ue	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	
2	TD S	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method	
3	CO D	APHA, 22 nd Edition, 5220B, open Reflux, Titration Method	
4	Oil & gre	IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric	

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	5	BO D (3 day s,2 7 C)	IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C
8	<p>Recording of Monitoring</p> <p>i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(i)The date, exact place and time of sampling.</p> <p>(ii) The dates on which analysis were performed.</p> <p>(iii)Who performed the analysis?</p> <p>(iv)The analytical techniques or methods used and</p> <p>(v)The result of all required analysis</p> <p>iii. If the applicant monitors any Pollutant more frequently as is by this consent, he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.</p>		<p>Complied: Monitoring is being done by CMPDIL with record of date, place, time, dates of analysis etc. Records of environmental monitoring of last 5 years is kept at area office of Sohagpur Area.</p> <p>All the environmental monitoring reports are also uploaded on company's website in public domain.</p>
9	<p>Reporting of Monitoring Results:-</p> <p>Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.</p>		<p>All the monitoring reports of Sharda OC Mine is submitted to the state board and also to the MoEFCC regional office with the six monthly EC compliance report and environmental audit statement every six months.</p>
10	<p>Limitation of discharge of oil Hazardous Substance in harmful quantities: -</p> <p>The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.</p>		<p>Complied: The hazardous waste (used oil) is collected and stored in the separate room in sealed container. The used oil is then sold to authorized recycler authorized by SPCB and CPCB.</p>

11	<p>Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.</p>	<p>Complied: No such visible floating solids and foam is discharge from any place in the mine.</p>
12	<p>Disposal of Collected Solid: All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.</p>	<p>Used oil is collected and stored separately in sealed containers. Hazardous waste disposed only through authorized dealers by tendering process in authorized by SPCB and CPCB.</p>
13	<p>Provision for Electric Power Failure: The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.</p>	<p>For pollution control, we are having mobile water sprinkler, which is diesel operated. No equipment is being operated on electricity.</p>
14	<p>Prohibition of Bypass The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except: i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.</p>	<p>Agreed.</p>
15	<p>Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.</p>	<p>Complied, any information asked though XGN are provided as early as possible.</p>
16	<p>PP shall prepare an action plan for utilisation of complete quantity of mine water discharge of 1849 kld inside the mine premises to ensure ZLD from the mine premises.</p>	<p>The mine water extracted for coal extraction is being properly treated within mine premise and then efficient utilization of this water is being done for mining operations, dust suppression, plantation, and other purposes. The mine water is stored and settled in T-1 trench which helps in maintaining ground water and water table in surrounding area. This settled mine water is used in mining operation and also used by local villagers for agriculture purpose.</p>
17.	<p>The Mine shall optimize the water abstraction from</p>	<p>Agreed, only mine water is being utilized</p>

	<p>the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for beneficial purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status.</p>	<p>1075 for mining operations and other industrial purposes. No Ground water is being extracted for mining operations.</p>
18.	<p>Rainwater harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.</p>	<p>One rain water harvesting structure is constructed at Rungta colony dispensary. Apart from this the mine water stored in the old trench T-1 also helps in recharging ground water and maintaining water table around the mine lease area.</p>
19.	<p>Mine management shall provide proper arrangements for the treatment of sewage.</p>	<p>There is no colony under sharda OC mine. The mine is being working by contractual means and the departmental manpower is being residing at Sanjay Nagar colony, where one DETP of 1 MLD capacity is installed.</p>
20.	<p>Mine management shall made arrangements of garland drains and collection/settling ponds to protect the nearby water bodies from preventing the flow of silt and loose material into these water bodies.</p>	<p>Complied. Garland drains along the dumps are created to collect the silt from the runoff water. Regular cleaning of the drains are also cleaned time to time.</p>

Under AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

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SN	AIR CONDITIONS						COMPLIANCE STATUS
1.	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipment as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards: -</p>						<p>Not Applicable.</p> <p>For control of air pollution within the mine premise several initiatives are being taken:</p> <ol style="list-style-type: none"> 1. Every year plantation on the OB dump is being done by MPRVVN for stabilizing the dump and for reclamation. 2. Fix sprinklers along coal stock yard and coal transportation road has been installed for water sprinkling. 3. Mobile water tankers are being used for dust suppression. 4. One mist fog machine have also been procured for better efficiency. 5. Tarpaulin covered coal transportation is being done to avoid spillage and generation of air borne dust.
	Name of section Capacity Stack	Name of section Capacity Stack	Name of section Capacity Stack	Name of section Capacity Stack	Name of section Capacity Stack	Name of section Capacity Stack	
	Height (m)	Height (m)	Height (m)	Height (m)	Height (m)	Height (m)	
2.	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <ol style="list-style-type: none"> a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis) c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³ d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³ 						<p>Ambient air quality monitoring is being done by CMPDIL regularly.</p> <p>The report is also being submitted to the board with the Six monthly compliance report. The parameters are well within the prescribed standard and suitable precautionary measures are being taken if any parameters exceed the limit.</p>
3	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>						<p>The mining operation in Sharda Highwall Mine is limited only to few places. As such no significant noise is generated as per monitoring done by CMPDIL. However, for noise suppression, green cover is enhanced every year. Apart from this, machines are kept in good condition and PPEs are provided to every such person exposed to noise.</p>
4.	<p>The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.</p>						<p>Following arrangements are provided for suppression of fugitive dust:</p> <ol style="list-style-type: none"> 1. Plantation of the OB dump is being carried out every year. A total of 12,000 nos of plants were planted in the FY 2022-23 and 40,000 plant will be planted in upcoming

	1077	monsoon 23-24. 2. Fix sprinklers are installed along coal transportation road and coal stock yard for water sprinkling. 3. One mobile water tankers is being used for water sprinkling at haul road for dust suppression. 4. One 38 lakh rupee truck mounted mist fog machine has been procured for water sprinkling at haul road and further enhancement of the efficiency. 5. The coal transportation trucks are being covered with tarpaulin to avoid spillage and dust generation 6. Concretization of the haul road from main gate to weight bridge is being done. 7. Regular monitoring of major air quality parameters is being done on fortnightly basis.
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	The major sourced for air pollution in an open cast mine are the haul road and the stock yard where loading unloading of the coal is done. To avoid air pollution at both these sources following precautionary measures have been taken. 1. Fix sprinklers at haul road and stock yard have been installed for continuous water sprinkling at fix interval to minimize dust. 2. One mobile water tanker have is being used for water sprinkling at haul road. 3. One truck mounted mist type mobile water tanker has also been procured for water sprinkling on haul road and coal stock yard with minimum water consumption and better efficiency.
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	The main permanent coal transportation from highway to MTK office has been concretized. Regular maintenance and repairing of coal transportation road is also being done.
7.	Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..	Plantation: More than 1,78,000 Plants have been planted in the last 5 years under Sharda OC mine with a density of 2500 plants per Ha. Every year plantation on OB dumps is being done after stabilization of dumps and spreading of top soil.
8	Mine management shall use all preventive measures to check Air pollution during transpiration of coal by trucks.	100% coal is being transported through tarpaulin covered trucks only. To check the air pollution during transportation, monitoring of air quality in core zone is done. Concentration of SOX and NOx is measured every fortnight.
9.	Truck/dumper should not be overloaded and should be properly covered with tarpaulin	100% coal from the mine is transported through optimally loaded and tarpaulin covered trucks only. No truck is allowed to leave the mine premise without tarpaulin

		covering.
10.	Regular wetting and sweeping of road should be practiced during coal transport.	Complied. Regular cleaning of coal transportation road through manual sweeping is being done. Apart from this one truck mounted mechanical road sweeping machine is also being procured exclusively for sharda OC Mine for which tender has been floated at SECL HQ.
11.	Mine Management shall ensure the utilization of fly ash from thermal power plants for back filling.	To utilize flyash an MOU with the MB Power thermal power plant and Amakantak thermal power station is signed by SECL to fill flyash of both the TPPs to the OPQR patch of Sharda OC Mine of 10.8 Lakh cubic meter volume. The work of flyash filling has started after taking competent approval and permissions from different statutory bodies.
12	Mine management shall strictly comply with the directions of the Hon'ble NGT (CZ) in the matter 127/2014 (Ajay Dubey vs. Coal India & Others) and shall report accordingly to Board with regard to ambient air quality (AAQ).	The compliance condition regarding AAQ mentioned in this NGT order has been complied. 2 no of CAAQMS system have been installed under Sohagpur Are covering mining and residential area. Both the machines are connected with MPPCB, Bhopal office and regular data of the air quality is being sent.
13	Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within 3 month time.	Ambient Air Quality Monitoring for the given parameters esp. PM10, PM2.5, NOx SOx is being done at Four Stations in core zone and four station in buffer zone by CMPDIL, cost of which is born by SECL. Monitoring of heavy metals in air is being carried out in once in six month.
14	Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.	There is no CHP(Coal handling plant) under Sharda OC mine. Loading un loading area is covered with fixed type high pressure water sprinklers. Coal produced from the mine is transported by optimally loaded and covered coal trucks to Burhar Railway siding for dispatch by train. Water sprinkling is done at loading and unloading point for dust suppression.
15	Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal from CHP	Fixed type water sprinklers have been installed all along the road side from main mine gate to coal stock yard. Also, to contain fugitive dust emission at other locations, movable type water sprinkler (Tanker) is used. One truck mounted mist fog forming machine is also deployed to arrest air borne dust.
16	Crushers at the CHP shall be operated with high efficiency bag filters. Mine management shall have to maintain automatic water spraying system for CHP, Coal stock yard and haul roads.	Truck mounted mist fog forming machine is deployed at stock yard of the mine of Rs. 38 Lakhs exclusively. Fixed sprinklers with high pressured and 40 meter range are also installed all along the stock yard for continuously water sprinkling while loading

		unloading of the coal.
17	Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accidental Hazard.	The mine boundary is covered with barbed wire fencing and trenches/OB berm. Fencing around the mine working has been provided.
18	Mine management shall ensure that average ash contents in the raw or blended or beneficiated coal supplied to thermal power plants shall not exceed the limit of 34%.	Complied. Regular analysis of ash content in the coal is being done by the Area sales department and by the consumers also.
19	Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.	NA.
20	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Complied. All vehicles are used only after having valid PUC certificate. Regular maintenance of the vehicles is being done. Monitoring of Sox and NOx is being fortnightly.
21.	Controlled blasting with delay detonators should be used during blasting operations to avoid, noise, flying of debris and stones, air pollution and vibrations. Blast holes in the OB / coal seam should be properly packed and stemmed with locking caps to harness the maximum blast energy and at the same time to minimize and prevent dust, noise, vibrations and dispersal of fly rocks	At Sharda OC Mine the coal is extracted with the help of highwall machine which is the most eco-friendly technology for extracting coal with profitability and less destruction. No drilling/blasting is required in this technology, only minimum blasting for construction of trench is done.
22	The mine shall take effective steps for safe and scientific reclamation of over burden and steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines	Complied. Reclamation work is being done as per the mine closure plan approved by the board. Every year plantation is being done on stable OB dumps and reclamation site.
23	Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the report shall be submitted to the Regional & Head office of the Board annually.	To maintain the eco system regular plantation in and around the mine premise is being done with local species for the growth of flora and fauna. A mix of different local plant under the guidance of state forest department is being done.
24	Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phase manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted.	In last 5 years 1,78,000 plants have been planted in and around the Sharda OC mine. Previous year 12,000 plants were planted. A plantation target of 40,000 plants had been send to HQ for the coming monsoon (2023-24). The plantation work is being done by MPRVVN under the guidance of state forest department. 4 year maintenance after plantation is also being done by MPRVVN.
25.	Mine management shall submit environmental statement for the previous year ending 31st March on or before 30 th September every year to the Board.	Complied. The Environmental Statement is being submitted to the Board every year before the stipulated date.

GENERAL CONDITIONS

SN	ADDITIONAL WATER CONDITION	COMPLIANCE STATUS
1	<p>MANAGEMENT & DISPOSAL OF FLY ASH</p> <p>1. THE MINE MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16. SOME OF THE RELEVANT STIPULATIONS ARE AS BELOW:</p> <p>A. No person or agency shall within radius of 50 kilometres (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mines without using 25% of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of DGMS.</p> <p>B. No agency, person or organisation shall within a radius of hundred kilometers of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low lying areas with soil; only fly ash shall be used for compaction and reclamation and they shall also ensure that such reclamation and compaction is done in accordance with specifications and guidelines laid down.</p> <p>C. No person or agency shall within radius of 50 kilometers (by road) from coal or lignite based thermal power plants, undertake or approve without using 25% of fly ash on volume to volume basis of the total materials used for external dumps of over burden and same percentage in upper benches of back filling of opencast mines under the guidance of DGMS.</p>	<p>The OPQR patch of sharda OC Mine having a total volume of 10.08 Lakh Cum has been allotted to M/s ATPS, Chachai and M/s MB Power, Jaithari for filling of flyash.</p> <p>The Operation of the ash filling has already been started by both the thermal power plants after taking necessary permissions from State Pollution control board.</p> <p>More such patches at the Sohagpur Area are being explored for filling of flyash.</p>
1	<p>A. The mine management shall submit an action plan for the utilization of fly ash in the mines in compliance of the fly ash utilization within one month's time and shall also provide mining plan containing the provisions for utilization of fly ash in the mine.</p> <p>B. The mine management shall adhere to the office memorandum (OM) of MoEF&CC dated 28-08-19 and the conditions stipulated therein pertaining to the use of fly ash in the mines, as mentioned in the para 7 of the OM. Mine shall have to follow the same and the guidelines of the CPCB entitled "Guidelines for disposal/utilization of Fly ash for reclamation of Low Lying Areas and in stowing of abandoned mines /Quarries" for the disposal of fly ash in mines shall be followed.</p>	<p>The OPQR patch of sharda OC Mine having a total volume of 10.08 Lakh Cum has been allotted to M/s ATPS, Chachai and M/s MB Power, Jaithari for filling of flyash.</p> <p>The Operation of the ash filling has already been started by both the thermal power plants after taking necessary permissions from State Pollution control board.</p>
2.	<p>The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to</p>	<p>The over burden being generated during the mining operations are stacked properly and plantation after spreading top soil in the dump is being done every year for stabilizing the dump.</p>

	dumping site. If required.	
3.	<p style="text-align: center; font-size: 2em; font-weight: bold;">1081</p> <p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <ol style="list-style-type: none"> a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board. b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent. c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent. d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or, e. To sample at reasonable times any discharge or pollutants. 	Agreed, Full support is provided from mine management side to the MPPCB inspection team.
4.	This consent/ authorization is transferable, in case of change of ownership/management and addresses of new Owner/ partner/ Directors/proprietor should immediately apply for the same	Agreed
5.	The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.	Agreed
6	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules	Agreed
7	Balance consent/ authorization fee, if any shall be recoverable by the Board even at a later date.	Agreed
8	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/ authorization.	Agreed
9.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	No false statement or information has been made has been given to the board. All the information are correct.
10	<p>After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following.</p> <ol style="list-style-type: none"> a. Violation of any terms and conditions of this Consent. b. Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. 	Agreed

	c. A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	1082
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18/06/23
 Sub Area Manager
Burhar-Sharda Sub Area